

KARNATAKA LOKAYUKTA

NO.UPLOK-1/DE/162/2015/ARE-9

Multi Storied Buildings,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.

Date: 30.11.2020

:: ENQUIRY REPORT ::

:: Present ::

(Lokappa N.R)

Additional Registrar of Enquiries -9

Karnataka Lokayukta,

Bengaluru

Sub: Departmental Enquiry against (1) Sri. Doddabasappa, the then Secretary, Jaagir Venkatapura grama panchayath, Raichur Taluk, Raichur District, Presently – Secretary, Kurdi grama panchayath, Manvi Taluk, Raichur District - reg.

Ref: 1. G.O.No. Gra APa 134 GraPamKa 2015 dated: 20.3.2015

2. Nomination Order No.UPLOK-1/DE/162/2015/ ARE-9 Bangalore dtd: 27.3.2015 of Hon'ble Upalokayukta-1

* * * * @ * * * *

This Departmental Enquiry is initiated against Sri. Doddabasappa, the then Secretary, Jaagir Venkatapura grama panchayath, Raichur Taluk, Raichur District, Presently – Secretary, Kurdi grama panchayath, Manvi Taluk, Raichur District (hereinafter referred to as the Delinquent Government Official for short “**DGO**”).

2. In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 27.3.2015 cited above at reference No.2 has nominated

Ar

Additional Registrar of Enquiries-5 to frame the charges and to conduct the enquiry against the aforesaid DGO.

3. Additional Registrar of Enquiries-5 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The copies of the same was issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

5. The Article of charges framed by the ARE-5 against the DGO is as under:

ANNEXURE-I
CHARGE

ಅ.ಸ.ನೌ. ದೊಡ್ಡಬಸಪ್ಪ, ಆದ ನೀವು ಹಿಂದಿನ ಕಾರ್ಯದರ್ಶಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ರಾಯಚೂರು ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀ.ಚೆನ್ನಪ್ಪ ಬಿನ್ ಜಂಬಯ್ಯ ಮಂಡಲ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ರಾಯಚೂರು ತಾಲ್ಲೂಕು ಇವರು ಶ್ರೀ ಚೆನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ, ಸಿಬ್ಬಂದಿ ವೇತನ ಮತ್ತು ಜಲಾನಯನ ಯೋಜನೆಯಲ್ಲಿ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಸರ್ಕಾರದ ಬೊಕ್ಕಸಕ್ಕೆ ನಷ್ಟ ಉಂಟುಮಾಡಿದ್ದಾರೆಂದು ಆಶ್ಚರ್ಯಕರವಾಗಿ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತಕ್ಕೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ

೧೧

ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ಈ ದೂರಿನ ಕೂಲಂಕುಷವಾದ ತನಿಖೆಗಾಗಿ ಈ ಪ್ರಕರಣವನ್ನು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ಇವರಿಗೆ ವಹಿಸಿಕೊಡಲಾಯಿತು. ದಿ:30.8.2014ರಂದು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಮೇಲ್ಕಂಡ ತನಿಖಾವರದಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳು ಸಾಬೀತಾಗಿರುತ್ತದೆ:

ಎ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಸರ್ಕಾರವು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.1,25,000/- ಅಭಿವೃದ್ಧಿ ಅನುದಾನದ ಶೇ.60ರಷ್ಟು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ಲು ಪಾವತಿಸಿ ಉಳಿದ 40% ರಷ್ಟನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕೆ ಪಾವತಿ ಮಾಡದೆ, ರೂ.66,000/- ಗಳನ್ನು ಸಿಬ್ಬಂದಿಯ ಸಂಬಳಕ್ಕೆಂದು ಪಾವತಿ ಮಾಡಿ ಉಳಿದ ಹಣವನ್ನು ನೆಪಮಾತ್ರಕ್ಕೆ ಕೊಳವೆಬಾವಿಗಳ ಮೋಟಾರ್ ರಿಪೇರಿ, ಕಾಲುವೆ ಹೂಳು ತೆಗೆಸುವ ಕಾಮಗಾರಿ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳೆಂದು ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.59,000/- ಗಳ ಹಣವನ್ನು ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಬಿ) 2008ರಲ್ಲಿ ನೀಡಲಾಗಿದ್ದ ರೂ.50,000/- ಶಾಸನಬದ್ಧ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ವೇತನಕ್ಕೆಂದು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ನೀವು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ರೂ.37,900/-ನ್ನು ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಸಿ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರುರವರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆಗೆಂದು ಬಿಡುಗಡೆ

Dr

ಮಾಡಿದ ರೂ.12,200/- ಪೈಕಿ ರೂ.10,000/- ಗಳನ್ನು ನೀವು 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಬಲ್ಬ್ ಹಾಕಿಸಿದ್ದೇನೆಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಡಿ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ವೆಂಕಟಾಪುರ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆ ಹೂಳೆತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ; 50 ಜನ ಕೂಲಿಕಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ ದಿನಾಂಕ 24.08.2008ರಿಂದ 09.09.2008ರವರೆಗೆ 55 ಕೂಲಿಕರರಿಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 11 ಜನ ಕಾರ್ಡುಳ್ಳವರ ಖಾತೆಗೆ ರೂ.59,400/-ನ್ನು ಜಮಾ ಮಾಡುವ ಮೂಲಕ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಇ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 15 ಜನ ಕೂಲಿಗಳು ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, 12 ಜನ ದಿನಾಂಕ: 10/12/2008 ರಿಂದ 25/12/2008 ಕೂಲಿ ಮಾಡಿದ್ದಾರೆಂದು ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿ ಯಾವ ಕೂಲಿ ಹೆಸರಿಗೂ ಹಣ ಜಮಾ ಮಾಡದೇ ರೂ.25,000/- ಗಳನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಎಫ್) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಕಲವರ್ತಿ ಕಾಮಗಾರಿಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಡುಡಿ ಅರಣ್ಯೀಕರಣಕ್ಕೆಂದು ರೂ.60,000/- ಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಪಂಚಾಯತ್



ಅನುಮೋದನೆ ಪಡೆದು, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತು ಹಾಕಿ, ಹೊಸ ಪೈಪು ಹಾಕಿಸಲು ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 31 ಜಾಬ್ ಕಾರ್ಡುಗಳವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ್ಯೂ ದಿನಾಂಕ 14.12.2008ರಿಂದ 29.12.2008ರವರೆಗೆ 31 ಜನರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 8 ಜನರ ಹೆಸರಿಗೆ ರೂ.38,048/- ನ್ನು ಜಮಾ ಮಾಡಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಬಿ) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೇಕರಣಕ್ಕಂದು ರೂ.80,000/- ಗಳ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಮರಳಿ ಪಡೆದು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ. ಕಲವರ್ತಿ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆಂದು ಅರ್ಜಿ ಕರೆಯಲಾಗಿ, 39 ಜನ ಕೆಲಸಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಆ ಪೈಕಿ 38 ಕೂಲಿಗಳಿಗೆ ದಿನಾಂಕ 01.01.2009ರಿಂದ 15.01.2009ರವರೆಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ 10 ಜನ ಕೂಲಿಕಾರರಿಗೆ ರೂ.46,740/- ನ್ನು ವರ್ಗಾಯಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಹೆಚ್) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಬಸ್ ಸ್ಟಾಂಡಿನಿಂದ ಕೆರೆಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ ಹೂಳಿತ್ತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೂಲಿಕಾರರಿಂದ ಅರ್ಜಿ

ಕರೆದು, 53 ಜನ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ 06.11.2008ರಿಂದ 18.11.2008ರವರೆಗೆ 57 ಜನ ಕೂಲಿಗಳಿಂದ ಕೆಲಸ ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪ್ರೈಕಿ ಕೇವಲ 18 ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ರೂ.60,762/- ನ್ನು ಜಮಾ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಐ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡದೇ, ಕೇವಲ ಅಧ್ಯಕ್ಷರೇ ಆಯ್ಕೆ ಮಾಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಜೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಪ್ರತಿ ಫಲಾನುಭವಿಗೆ ನಿಗದಿಗೊಳಿಸಿದ ರೂ.25,000/- ಕ್ಕೆ ಬದಲು (1) ಶ್ರೀ ಶರಣಬಸವ, (2) ಶ್ರೀ ದುರ್ಗಪ್ಪ (3) ಶ್ರೀ ಬಸವರಾಜ (4) ಶ್ರೀ ನರಸಪ್ಪ (5) ಶ್ರೀಮತಿ ನಾಗರತ್ನ (6) ಶ್ರೀಮತಿ ಗೌರಮ್ಮ ಮತ್ತು (7) ಶ್ರೀ ಶಿವಪ್ಪ ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳನ್ನು (8) ಶ್ರೀಮತಿ ಶ್ರೀದೇವಿ ಮತ್ತು (9) ಶ್ರೀಮತಿ ಮಾನಿಕಮ್ಮ ರವರಿಗೆ ತಲಾ ರೂ.35,000/- ಗಳನ್ನು (10) ಶ್ರೀ ವೆಂಕೋಬ ಮತ್ತು (11) ಶ್ರೀಮತಿ ಮಹದೇವಿಯವರಿಗೆ ತಲಾ ರೂ.29,000/- ಪಾವತಿ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ದಿನಾಂಕ 27.08.2008ರ ಚೆಕ್ಕ್ ಸಂ. 025821ಆಡಿ ರೂ.80,000/-ನ್ನು ಪಡೆದುಕೊಂಡು ಶ್ರೀ ನರಸಿಂಹಲು ರವರಿಗೆ ತಲಾ ರೂ.30,000/-ಗಳ ಎರಡು ಚೆಕ್ಕ್ ಕೊಡುವ ಮೂಲಕ ರೂ.15,000/-ದಿಂದ ರೂ.20,00,000/-ದವರೆಗೆ ದುರುಪಯೋಗಪಡಿಸಿ ಕೊಂಡಿರುತ್ತೀರಿ.

ಕೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಹೆಚ್ಚು ಕೂಲಿಗಳು ಅರ್ಜಿ

92

ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ, ಕಡಿಮೆ ಜಾಬ್ ಕಾರ್ಡುದಾರರನ್ನು ನೇಮಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪ್ರೈವೆ ಕೆಲವೇ ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ಕೂಲಿ ಜಮಾ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಕೂಲಿ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ಒಂದನೇ ಎದುರುದಾರರು ಕೂಲಿಯ ಮೊತ್ತದ 5% ರಂತೆಯೂ, ನೀವು ಅ.ಸ.ನೌ. 10% ರಂತೆಯೂ ಅಕ್ರಮ ಸಂಭಾವನೆ (ಕಮಿಷನ್) ಪಡೆದಿರುತ್ತೀರಿ.

ಎಲ್) ನೀವು ಅ.ಸ.ನೌ. ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ, ನಿಮ್ಮ ಉತ್ತರಾಧಿಕಾರಿ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ ರವರಿಗೆ ಪ್ರಭಾರ ವಹಿಸಿಕೊಡುವಾಗ ಹಸ್ತಾಂತರಿಸದೆ ಕರ್ನಾಟಕ ಫೈನಾನ್ಸ್ ಕೋಡ್‌ನ ಭಾಗ-11ರ ನಿಯಮ 3 & 57ನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ;

ಎಂ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳ ಕಟ್ಟಡಗಳ ಪ್ರಗತಿ ಹಂತಕ್ಕನುಸಾರ ಪಡೆದು 4 ಹಂತಗಳಲ್ಲಿ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡದೇ ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ನೀಡಿದವರಿಗೆ ಒಂದೇ ಕಂತಿನಲ್ಲಿ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ, ಆದ್ದರಿಂದ, ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (i) ಮತ್ತು (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತೀರಿ.

6. ANNEXURE NO.II

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಶ್ರೀ. ಶ್ರೀ.ಚಿನ್ನಪ್ಪ ಬಿನ್ ಜಂಬಯ್ಯ ಮಂಡಲ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ರಾಯಚೂರು ತಾಲ್ಲೂಕು ಇವರು (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುವ) ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ವೆಂಕಟಾಪುರ

90

ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಇವರೊಂದಿಗೆ ಶ್ರೀ ದೊಡ್ಡಬಸಪ್ಪ, ಹಿಂದಿನ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ರಾಜ್ಯಸೂಚಿ ತಾಲ್ಲೂಕು ಪ್ರಸ್ತುತ ಅ.ನ.ನೌ. ಇವರು ಷಾಮೀಲಾಗಿ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ, ಸಿಬ್ಬಂದಿ ವೇತನ ಮತ್ತು ಜಲಾನಯನ ಯೋಜನೆಯಲ್ಲಿ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಸರ್ಕಾರದ ಬೊಕ್ಕಸಕ್ಕೆ ನಷ್ಟ ಉಂಟುಮಾಡಿದ್ದಾರೆಂದು ಆಪಾದಿಸಿ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತಕ್ಕೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು, ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪಡೆಯಲಾಯಿತು. ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ದೂರುದಾರರ ಆಪಾದನೆಗಳನ್ನು ಅಲ್ಲ ಗೆಳೆದಿರುತ್ತಾರೆ.

ನಂತರ ಮಾನ್ಯ ಎಆರ್.ಇ.6 ಇವರ ಶಾಖೆಯಲ್ಲಿನ ಕಡತ ಸಂಖ್ಯೆ: ಕಂಪ್ಲೆಂಟ್:ಉಪಲೋಕ:ಜಿಎಲ್‌ಬಿ-37/2010 ಹಾಗೂ ಎಆರ್.ಇ.4ರ ಶಾಖೆಯಲ್ಲಿನ ಕಡತಸಂಖ್ಯೆ: ಕಂಪ್ಲೆಂಟ್:ಉಪಲೋಕ:ಜಿಎಲ್‌ಬಿ-346/2008 ಈ ಎರಡೂ ಪ್ರಕರಣಗಳಲ್ಲಿನ ಫಿಯಾದುದಾರರು ಹಾಗೂ ಎದುರುದಾರರು ಹಾಗೂ ಆಪಾದನೆಗಳು ಒಂದೇ ಆಗಿದ್ದರಿಂದ, ಈ ಮೇಲ್ಕಂಡ ಎರಡೂ ಕಡತಗಳನ್ನು ಕಂಪ್ಲೆಂಟ್:ಉಪಲೋಕ:ಜಿಎಲ್‌ಬಿ-346/2008 ಕಡತದೊಂದಿಗೆ ವಿಲೀನಗೊಳಿಸಲಾಯಿತು.

ನಂತರ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ರಾಯಚೂರು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರಿಂದ ದೂರುದಾರರ ದೂರಿನನ್ವಯ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಹಿರಿಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತೋಟಗಾರಿಕೆ ಇಲಾಖೆ ರಾಯಚೂರು ಇವರಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದರ ಮೇರೆಗೆ, ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ಈ ವರದಿಯು ಅಸ್ಪಷ್ಟವಾಗಿದ್ದರಿಂದ, ಈ ದೂರಿನ ಕೂಲಂಕುಷವಾದ ತನಿಖೆಗಾಗಿ ಈ ಪ್ರಕರಣವನ್ನು ಪೋಲಿಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ಇವರಿಗೆ ವಹಿಸಿಕೊಡಲಾಯಿತು. ದಿ:30.8.2014ರಂದು ಪೋಲಿಸ್ ಉಪಾಧೀಕ್ಷಕರು, ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

92

ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಶ್ರೀ ಮಹದೇವಪ್ಪ ಹಿಂದಿನ ಪಿಡಿಓರವರ ವಿರುದ್ಧ ಆಪಾದನೆಗಳ ಬಗ್ಗೆ ಉಲ್ಲೇಖಿಸಿದ್ದರಿಂದ, ಮೇಲ್ಕಂಡವರನ್ನು ಎದುರುದಾರ-3 ಎಂದು ಸೇರ್ಪಡಿಸಲಾಯಿತು. ನಂತರ ಎದುರುದಾರರು-1 ರಿಂದ 3ರವರಿಂದ ತನಿಖಾ ವರದಿಯಲ್ಲಿನ ಆಪಾದನೆಗಳನ್ವಯ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಯಿತು. ಎದುರುದಾರ-1 ಇವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ಕಡತಗಳು ಹಾಗೂ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳು ಕಾರ್ಯದರ್ಶಿಯ ಸುಪರ್ದಿನಲ್ಲಿದ್ದು, ಕಾರ್ಯದರ್ಶಿಯು ಇವುಗಳ ನಿರ್ವಹಣೆಯನ್ನು ಮಾಡುತ್ತಾರೆ. ಹಾಗೂ ಈ ಕಾರ್ಯದರ್ಶಿಯು ತನ್ನ ಸಹಿಯನ್ನು ಫೋರ್ಜರಿ ಮಾಡಿ ಚೆಕ್ಯುಗಳನ್ನು ವಿತರಣೆ ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ಕಾರ್ಯದರ್ಶಿ-ಎದುರುದಾರ-2 ಇವರ ವಿರುದ್ಧ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನಂತರ ಪಂಚಾಯಿತಿಯ ಸದಸ್ಯರುಗಳು ಈ ಕಾರ್ಯದರ್ಶಿ-ಎದುರುದಾರ-2 ಇವರ ವಿರುದ್ಧ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದರಿಂದ ತಾವು ಸಲ್ಲಿಸಿದ್ದ ದೂರನ್ನು ಹಿಂಪಡೆಯಲಾಯಿತು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಎದುರುದಾರ-3 ಇವರು 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮೇಲ್ಕಂಡ ಗ್ರಾಮಪಂಚಾಯಿತಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡದೇ ಇದ್ದುದರಿಂದ ತಮ್ಮನ್ನು ಆಪಾದನೆಗಳಿಂದ ಮುಕ್ತನಾಗಿ ಮಾಡಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

ಪೋಲಿಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ಇವರು ಸಲ್ಲಿಸಿದ ತನಿಖಾವರದಿಯನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ ಎದುರುದಾರ-1 ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಪ್ರಸ್ತುತ ಅ.ಸ.ನಾ.ರವರ ವಿರುದ್ಧ, ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳು ಸಾಬೀತಾಗಿರುತ್ತದೆ:

ಎ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಸರ್ಕಾರವು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.1,25,000/- ಅಭಿವೃದ್ಧಿ ಅನುದಾನದ ಷ.60ರಷ್ಟು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ಲು ಪಾವತಿಸಿ ಉಳಿದ 40% ರಷ್ಟನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕೆ ಪಾವತಿ ಮಾಡದೆ, ರೂ.66,000/- ಗಳನ್ನು ಸಿಬ್ಬಂದಿಯ ಸಂಬಳಕ್ಕೆಂದು ಪಾವತಿ ಮಾಡಿ ಉಳಿದ ಹಣವನ್ನು ನೆಪಮಾತ್ರಕ್ಕೆ ಕೊಳವೆಬಾವಿಗಳ ಮೋಟಾರ್ ರಿಪೇರಿ, ಕಾಲುವೆ ಹೊಳೆ ತೆಗೆಸುವ ಕಾಮಗಾರಿ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳಿಗೆಂದು ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.59,000/- ಗಳ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ;

92

ಬಿ) 2008ರಲ್ಲಿ ನೀಡಲಾಗಿದ್ದ ರೂ.50,000/- ಶಾಸನಬದ್ಧ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ವೇತನಕ್ಕೆಂದು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ಎದುರುದಾರರು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ರೂ.37,900/- ನ್ನು ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಸಿ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರು ರವರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆಗೆಂದು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.12,200/- ಪೈಕಿ ರೂ.10,000/- ಗಳನ್ನು 2ನೇ ಎದುರುದಾರರು 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಬಲ್ಬ್ ಹಾಕಿಸಿದ್ದೇನೆಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸ್ವಂತಕ್ಕೆಂದು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಡಿ) ಎದುರುದಾರರು ಹಾಳು ಪೆಂಕಟಾಪುರ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆ ಹೊಳೆತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ, 50 ಜನ ಕೂಲಿಕಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ ದಿನಾಂಕ 24.08.2008ರಿಂದ 09.09.2008ರವರೆಗೆ 55 ಕೂಲಿಕಾರರಿಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 11 ಜನ ಕಾರ್ಡುಳ್ಳವರ ಖಾತೆಗೆ ರೂ.59,400/-ನ್ನು ಜಮಾ ಮಾಡುವ ಮೂಲಕ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಇ) ಎದುರುದಾರರು ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರೆಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 15 ಜನ ಕೂಲಿಗಳು ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, 12 ಜನ ದಿನಾಂಕ: 10/12/2008 ರಿಂದ 25/12/2008 ಕೂಲಿ ಮಾಡಿದ್ದಾರೆಂದು ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿ ಯಾವ ಕೂಲಿ ಹೆಸರಿಗೂ ಹಣ ಜಮಾ ಮಾಡದೇ ರೂ.25,000/- ಗಳನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ;

aa

ಎಫ್) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಎದುರುದಾರರು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಕಲವರ್ತ ಕಾಮಗಾರಿಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೀಕರಣಕ್ಕೆಂದು ರೂ.60,000/- ಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಪಂಚಾಯತ್ ಅನುಮೋದನೆ ಪಡೆದು, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತು ಹಾಕಿ, ಹೊಸ ಪೈಪು ಹಾಕಿಸಲು ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 31 ಜಾಬ್ ಕಾರ್ಡುಗಳವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ್ಯೂ ದಿನಾಂಕ 14.12.2008ರಿಂದ 29.12.2008ರವರೆಗೆ 31 ಜನರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 8 ಜನರ ಹೆಸರಿಗೆ ರೂ.38,048/- ನ್ನು ಜಮಾ ಮಾಡಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಜಿ) ಎದುರುದಾರರು 2007-08ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೀಕರಣಕ್ಕೆಂದು ರೂ.80,000/- ಗಳ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಮರಳಿ ಪಡೆದು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ. ಕಲವರ್ತ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆಂದು ಅರ್ಜಿ ಕರೆಯಲಾಗಿ, 39 ಜನ ಕೆಲಸಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಆ ಪೈಕಿ 38 ಕೂಲಿಗಳಿಗೆ ದಿನಾಂಕ 01.01.2009ರಿಂದ 15.01.2009ರವರೆಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ 10 ಜನ ಕೂಲಿಕಾರರಿಗೆ ರೂ.46,740/- ನ್ನು ವರ್ಗಾಯಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಹಣವನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಹೆಚ್) ಎದುರುದಾರರು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಬಸ್ ಸ್ಟಾಂಡಿನಿಂದ ಕೆರೆಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ ಹೊಳೆತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೂಲಿಕಾರರಿಂದ ಅರ್ಜಿ ಕರೆದು, 53 ಜನ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ 06.11.2008ರಿಂದ 18.11.2008ರವರೆಗೆ 57 ಜನ ಕೂಲಿಗಳಿಂದ ಕೆಲಸ

Handwritten signature

ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 18 ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ರೂ.60,762/- ನ್ನು ಜಮಾ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ;

ಐ) ಎದುರುದಾರರ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡದೇ, ಕೇವಲ ಅಧ್ಯಕ್ಷರೇ ಆಯ್ಕೆ ಮಾಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆ;

ಜೆ) ಎದುರುದಾರರು ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಪ್ರತಿ ಫಲಾನುಭವಿಗೆ ನಿಗದಿಗೊಳಿಸಿದ ರೂ.25,000/- ಕ್ಕೆ ಬದಲು (1) ಶ್ರೀ ಶರಣಬಸವ, (2) ಶ್ರೀ ದುರ್ಗಪ್ಪ (3) ಶ್ರೀ ಬಸವರಾಜ (4) ಶ್ರೀ ನರಸಪ್ಪ (5) ಶ್ರೀಮತಿ ನಾಗರತ್ನ (6) ಶ್ರೀಮತಿ ಗೌರಮ್ಮ ಮತ್ತು (7) ಶ್ರೀ ಶಿವಪ್ಪ ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳನ್ನು (8) ಶ್ರೀಮತಿ ಶ್ರೀದೇವಿ ಮತ್ತು (9) ಶ್ರೀಮತಿ ಮಾನಿಕಮ್ಮ ರವರಿಗೆ ತಲಾ ರೂ.35,000/- ಗಳನ್ನು (10) ಶ್ರೀ ವೆಂಕೋಬ ಮತ್ತು (11) ಶ್ರೀಮತಿ ಮಹದೇವಿಯವರಿಗೆ ತಲಾ ರೂ.29,000/- ಫಾವತಿ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ದಿನಾಂಕ 27.08.2008ರ ಚೆಕ್ಕ್ಯು ಸಂ. 025821ರಡಿ ರೂ.80,000/-ನ್ನು ಪಡೆದುಕೊಂಡು ಶ್ರೀ ನರಸಿಂಹಲು ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳ ಎರಡು ಚೆಕ್ಕ್ಯುಕೊಡುವ ಮೂಲಕ ರೂ.15,000/- ದಿಂದ ರೂ.20,00,000/- ದವರೆಗೆ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಕೆ) ಎದುರುದಾರರು ಹೆಚ್ಚು ಕೂಲಿಗಳು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ, ಕಡಿಮೆ ಜಾಬ್ ಕಾರ್ಡುದಾರರನ್ನು ನೇಮಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೆಲವೇ ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ಕೂಲಿ ಜಮಾ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಕೂಲಿ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ಒಂದನೇ ಎದುರುದಾರರು ಕೂಲಿಯ ಮೊತ್ತದ 5% ರಂತೆಯೂ, ಎರಡನೇ ಎದುರಿ 10% ರಂತೆಯೂ ಅಕ್ರಮ ಸಂಭಾವನೆ (ಕಮಿಷನ್) ಪಡೆದಿರುತ್ತಾರೆ;

ಎಲ್) ಎರಡನೇ ಎದುರುದಾರರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ, ತನ್ನ ಉತ್ತರಾಧಿಕಾರಿ ಶ್ರೀ

9a

ಮಹಾದೇವಪ್ಪ ರವರಿಗೆ ಪ್ರಭಾರ ವಹಿಸಿಕೊಡುವಾಗ ಹಸ್ತಾಂತರಿಸದೆ ಕರ್ನಾಟಕ ಫೈನಾನ್ಸ್ ಕೋಡ್‌ನ ಭಾಗ-11ರ ನಿಯಮ 3 & 57ನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ;

ಎಂ) ಎದುರುದಾರರು ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳ ಕಟ್ಟಡಗಳ ಪ್ರಗತಿ ಹಂತಕ್ಕನುಸಾರ ಪಡೆದು 4 ಹಂತಗಳಲ್ಲಿ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡದೇ ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ನೀಡಿದವರಿಗೆ ಒಂದೇ ಕಂತಿನಲ್ಲಿ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆ.

ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದ, ಎದುರುದಾರ-1 ಮತ್ತು 2 (ಅ.ಸ.ನೌ.) ರವರು ಅವರ ವಿರುದ್ಧದ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸುವ ಯಾವುದೇ ನಿರ್ದಿಷ್ಟವಾದ ಕಾರಣಗಳನ್ನು ಸಮರ್ಥವಾದ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಪ್ರತಿಪಾದಿಸದಿದ್ದರಿಂದ, ಅವರು ಸಲ್ಲಿಸಿದ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ನಿರಾಕರಿಸಲಾಗಿದೆ.

ಎದುರುದಾರರ-3 ಇವರು 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮೇಲ್ಕಂಡ ಗ್ರಾಮಪಂಚಾಯತಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡದೇ ಇದ್ದುದರಿಂದ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಇವರ ವಿರುದ್ಧ ಯಾವುದೇ ಆಪಾದನೆಯನ್ನು ನಮೂದಿಸಿರುವುದಿಲ್ಲ.

ಹಾಗೂ ಎದುರುದಾರ-1 ಇವರು ಚುನಾಯಿತ ಅಧ್ಯಕ್ಷರಾಗಿರುವುದರಿಂದ, ಇವರ ವಿರುದ್ಧ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಎದುರುದಾರರ-2 ಪ್ರಸ್ತುತ ಅ.ಸ.ನೌ. ಇವರ ಅವ್ಯವಹಾರದ ದುರ್ನಡತೆಯ ಅವಧಿಯಲ್ಲಿ ಅವರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದ ಕಾರಣ, ಅವರು ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುವಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ತೋರಿಸದೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

ಹೀಗಾಗಿ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಅ.ಸ.ನೌ.ಎದುರುದಾರರು-2 ಇವರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)(i), (ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ

900

ಅವ್ಯವಹಾರದ ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ ಎದುರುದಾರ-2 (ಅ.ಸ.ನೌ.) ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು. ಅದರನ್ವಯ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು/ಸರ್ಕಾರ ಆದೇಶ ಮಾಡಿ ಅ.ಸ.ನೌ.ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ಈ ದೋಷಾರೋಪಣೆ.

- @ -

7. By order No.UPLOK-1/DE/2016 Bengaluru dated: 3.8.2016 the enquiry was transferred from Additional Registrar Enquiries-5 to Additional Registrar Enquiries-9 on the orders of Hon'ble Upalokayukta-1.

8. The DGO appeared on 16.7.2015 before this enquiry authority in pursuance to the service of the Article of charges.

9. Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

10. In this case the DGO has not submitted written statement even though appeared before the enquiring authority.

11. The disciplinary authority has examined the complainant Sri.Channappa S/o Jambaiiah member of Jaagir Venkatapur Village Panchayath in Raichur Taluk and district as Pw.1. Sri.S.B.Patil, S/o Basavanthappa

92

Patil the then Dy.S.P., Karnataka Lokayukta Raichur is the Investigating officer in the case and has examined him as PW-2 and **Ex.P-1 to ExP-6** are got marked.

12. The second oral statement of DGO has been recorded. DGO Sri. Doddabasappa, the then Secretary, Jaagir Venkatapura grama panchayath Raichur Taluk, Raichur District has got examined himself as DW-1 and has got marked **Ex.D-1 to Ex.D-14** documents.

13. The DGO and PO have submitted written arguments. Heard the submissions of both the sides. I answer the above charge No.(a) to (j) and (l) & (m) in the **AFFIRMATIVE** and charge No. (k) in the **NEGATIVE** for the following;

REASONS

14. It is the prime duty of the disciplinary authority to prove the charges leveled against the DGO.

15. The disciplinary authority has examined the complainant Sri.Channappa S/o Jambaiah member of Jaagir Venkatapur Village Panchayath in Raichur Taluk and district as Pw.1. PW-1 has deposed in his evidence that when he was the member of Jaagir Venkatapur grama Panchayath one Mallikarjuna jalapura had asked to him to put signature on some documents which are marked as Ex.P-1 and 2, (Ex.P1 and 2 are the complaint in form no. 1 and 2 submitted to Karnataka Lokayukta office). Further deposed that he is illiterate person knowing only to put



signature but not known reading and writing. PW-1 not supported his own complaint and affidavit Ex.P-1 and 2.

16. Sri.S.B.Patil, S/o Basavanthappa Patil the then Dy.S.P., Karnataka Lokayukta Raichur was the Investigating officer in this case. The disciplinary authority has examined him as PW-2. PW-2 has deposed in his evidence that he was working as Deputy Superintendent of Police, Karnataka Lokayukta Raichur District from 10.9.2012 to 16.5.2015. Further he has deposed that he had received the documents on 10.2.2014 in respect of the complaint to investigate the matter and submit the report. Thereafter he had collected the documents from the present Panchayath development officer of Jaagir Venkatapura grama Panchayath after letter correspondence. Further he has deposed that the complainant made eleven allegations [(a) to (k)] against the president of the grama panchayath and the then secretary of the said grama panchayath by name Doddabasappa who was working as secretary to the said grama panchayath during 2007-08. Further he has deposed that after collecting the document he had verified the documents. Further deposed in the evidence as follows;

“(ಎ) 2007 ಮತ್ತು 2008 ಸಾಲನಲ್ಲಿ ಸರ್ಕಾರವು ಬಡುಗಡೆ ಮಾಡಿದ 1,25,000/- ಅಭಿವೃದ್ಧಿ ಅನುದಾನದ ಶೇ.60 ರಷ್ಟು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ಲು ಪಾವತಿಸಿ ಉಳಿದ ಶೇ.40 ರಷ್ಟನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕೆ ಪಾವತಿ ಮಾಡಿದ್ದೇ

an

ರೂ.66,000/- ಸಂಬಳಕ್ಕೆಂದು ಪಾವತಿ ಮಾಡಿ ಉಳಿದ ಹಣವನ್ನು ನೆಪ ಮಾತ್ರಕ್ಕೆ ಕೊಳವೆ ಬಾವಿಗಳ ಮೋಟಾರ್ ರಿಪೇರಿ ಮತ್ತು ಇತರ ಕಾಮಗಾರಿಗಳಿಗೆಂದು ನಕಲ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.59,000/- ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ.

(ಬಿ) 2008 ರಲ್ಲಿ ನೀಡಲಾಗಿದ್ದ ರೂ.50,000/- ಶಾಸನಬದ್ಧ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ವೇತನಕ್ಕೆಂದು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ಈ ಆಪಾದಿತರು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟ್ಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ರೂ.37,900/- ನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಸಿ) 2007-08 ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ರವರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆಗೆಂದು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.12,200/- ಪೈಕಿ ರೂ.10,000/- ಗಳನ್ನು 2ನೇ ಎದುರುದಾರರು 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಬಲ್ಬ್ ಹಾಕಿಸಿದ್ದೇನೆಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಡಿ) ಆ.ಸ.ನೌ.ರರು ಹಾಳು ವೆಂಕಟಾಪುರ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆ ಹೊಳೆತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ, 50 ಜನ ಕೂಲಕಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ ದಿನಾಂಕ: 24.08.2008 ರಿಂದ 09.09.2008 ರವರೆಗೆ 55 ಕೂಲಕಾರರಿಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 11 ಜನ ಕಾರ್ಡುಗಳವರ ಖಾತೆಗೆ ರೂ.59,400/-ನ್ನು ಜಮಾ ಮಾಡುವ ಮೂಲಕ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಇ) ಆ.ಸ.ನೌ.ರರು ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರೆಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 15 ಜನ ಕೂಲಿಗಳು ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, 12 ಜನ ದಿನಾಂಕ: 10/12/2008 ರಿಂದ 25/12/2008 ಕೂಲಿ ಮಾಡಿದ್ದಾರೆಂದು ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿ ಯಾವ ಕೂಲಿ ಹೆಸರಿಗೂ ಹಣ ಜಮಾ ಮಾಡದೇ ರೂ.25,000/-ಗಳನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಎಫ್) 2007-08 ನೇ ಸಾಲಿನಲ್ಲಿ ಆ.ಸ.ನೌ.ರರು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ

ಕಲವರ್ಷ ಕಾಮಗಾರಿಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೇಕರಣಕ್ಕೆಂದು ರೂ.60,000/- ಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಪಂಚಾಯತ್ ಅನುಮೋದನೆ ಪಡೆದು, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತು ಹಾಕಿ, ಹೊಸ ಪೈಪು ಹಾಕಿಸಲು ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 31 ಜಾಬ್ ಕಾರ್ಡುಗಳವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ್ಯೂ ದಿನಾಂಕ: 14.12.2008 ರಿಂದ 29.12.2008 ರವರೆಗೆ 31 ಜನರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 8 ಜನರ ಹೆಸರಿಗೆ ರೂ.38,048/-ನ್ನು ಜಮಾ ಮಾಡಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಜಿ) ಆ.ಸ.ನೌ.ರರು 2007-08 ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೇಕರಣಕ್ಕೆಂದು ರೂ.80,000/- ಗಳ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಮರಳಿ ಪಡೆದು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ. ಕಲವರ್ಷ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆಂದು ಅರ್ಜಿ ಕರೆಯಲಾಗಿ, 39 ಜನ ಕೆಲಸಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಆ ಪೈಕಿ 38 ಕೂಲಿಗಳಿಗೆ ದಿನಾಂಕ:01.01.2009 ರಿಂದ 15.01.2009 ರವರೆಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ 10 ಜನ ಕೂಲಿಕಾರರಿಗೆ ರೂ.46,740/- ನ್ನು ವರ್ಗಾಯಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಹಣವನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಹೆಚ್) ಆ.ಸ.ನೌ. ರರು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಬಸ್ ಸ್ಟಾಂಡಿನಿಂದ ಕೆರೆಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ ಹೂಳೆತ್ತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೂಲಿಕಾರರಿಂದ ಅರ್ಜಿ ಕರೆದು, 53 ಜನ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 06.11.2008 ರಿಂದ 18.11.2008 ರವರೆಗೆ 57 ಜನ ಕೂಲಿಗಳಿಂದ ಕೆಲಸ ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 18 ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ರೂ.60,762/- ನ್ನು ಜಮಾ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಐ) ಆ.ಸ.ನೌ.ರರ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡದೇ, ಕೇವಲ ಅಧ್ಯಕ್ಷರೇ ಆಯ್ಕೆ ಮಾಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆ.



(ಜೆ) ಆ.ಸ.ನೌ.ರರು ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಪ್ರತಿ ಫಲಾನುಭವಿಗೆ ನಿಗದಿಗೊಳಿಸಿದ ರೂ.25,000/- ಕ್ಕೆ ಬದಲು (1) ಶ್ರೀ. ಶರಣಬಸವ, (2) ಶ್ರೀ.ದುರ್ಗಪ್ಪ (3) ಶ್ರೀ. ಬಸವರಾಜ (4) ಶ್ರೀ. ನರಸಪ್ಪ (5) ಶ್ರೀಮತಿ ನಾಗರತ್ನ (6) ಶ್ರೀಮತಿ ಗೌರಮ್ಮ (7) ಶ್ರೀ. ಶಿವಪ್ಪ ರವರಿಗೆ ತಲಾ ರೂ.30000/- ಗಳನ್ನು (8) ಶ್ರೀಮತಿ ಶ್ರೀದೇವಿ ಮತ್ತು (9) ಶ್ರೀಮತಿ ಮಾನಿಕಮ್ಮ ರವರಿಗೆ ತಲಾ ರೂ.35,000/- ಗಳನ್ನು (10) ಶ್ರೀ. ವೆಂಕೋಬ ಮತ್ತು (11) ಶ್ರೀಮತಿ ಮಹದೇವಿಯವರಿಗೆ ತಲಾ ರೂ.29,000/- ಪಾವತಿ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ದಿನಾಂಕ:27.08.2008 ರ ಚೆಕ್ ಸಂ:025821 ರಡಿ ರೂ.80,000/- ನ್ನು ಪಡೆದುಕೊಂಡು ಶ್ರೀ. ನರಸಿಂಹಲು ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳ ಎರಡು ಚೆಕ್ ಕೊಡುವ ಮೂಲಕ ರೂ. 15,000/- ದಿಂದ ರೂ. 20,00,000/- ದವರೆಗೆ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(ಕೆ) ಆ.ಸ.ನೌ.ರರು ಹೆಚ್ಚು ಕೂಲಿಗಳು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ, ಕಡಿಮೆ ಜಾಬ್ ಕಾರ್ಡುದಾರರನ್ನು ನೇಮಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೆಲವೇ ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ಕೂಲಿ ಜಮಾ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಕೂಲಿ ಹಣ ಬಡುಗಡೆ ಮಾಡಲು ಒಂದನೇ ಎದುರುದಾರರು ಕೂಲಿಯ ಮೊತ್ತದ 5% ರಂತೆಯೂ, ಎರಡನೇ ಎದುರುದಾರರು 10% ರಂತೆಯೂ ಅಕ್ರಮ ಸಂಭಾವನೆ (ಕಮಿಷನ್) ಪಡೆದಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಪೂರಕವಾದ ದಾಖಲೆಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಆ.ಸ.ನೌ.ನ ಮೇಲೆ ಆಪಾದನೆಗಳು ಕಂಡುಬಂದ ಕಾರಣ, ದಿನಾಂಕ:30.08.2014 ರಂದು ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತೇನೆ."

17. DGO Sri. Doddabasappa, the then Secretary, Jaagir Venkatapura grama panchayath Raichur Taluk, Raichur District has got examined himself as DW-1. DW-1 has deposed in his evidence that he was working as secretary of the Jaagir Venkatapura grama panchayath in the year 2007-08. Further he has deposed that he has not disputed the fact that the alleged works were done during his period. Further he has deposed that he has not committed any misconduct or irregularity and misappropriation of any funds as alleged in the charge.

92

18. Ex.P-1 and 2 are the complaint in form no. 1 and 2 filed by PW-1 in Karnataka Lokayukta office. Ex.P-3 are the document submitted by PW-1 along with the complaint in Karnataka Lokayukta. Ex.P-4 is the investigation report dtd: 30.8.2014 of PW-2. Ex.P-5 are the documents enclosed to investigation report (271 sheets) Ex.P-6 is the comments submitted DW-1 to ARE-6, Karnataka Lokayukta Bangalore.

19. Ex.D-1 is the document (annexure -A) pertaining to the funds for development in the year 2007-08 released by government and other documents. Ex.D-2 is the order dtd: 24.10.2008 and other documents (Annexure-B) Ex.D-3 is the order dtd: 16.10.2008 and other documents (annexure-C). Ex.D-4 is the documents relates to venkatakapura village drinking water and removal of silt (annexure-D). Ex.D-5 is the documents related to construction of CD of Gonala village from Maramma Temple to Pada (annexure-E) Ex.D-6 is the documents pertaining to the year 2007-08 of Jagir Venkatapura main road (annexure-F) Ex.D-7 is the documents pertaining to the year 2007-08 of Jagir Venkatapura (annexure-G) Ex.D-8 is the documents as per Annexure-H Ex.D-9 is the documents as per Annexure-I Ex.D-10 is the documents as per Annexure-J Ex.D-11 is the documents as per Annexure -M Ex.D-12 is the documents as per Annexure-L Ex.D-13 is the letter dtd: 31.8.2018 Ex.D-14 is the extract of attendance register.

92

20. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. As per the document the DGO was working as secretary of the Jaagir Venkatapura grama panchayath during the year 2007-08. Further DGO not disputed the fact that the alleged work were done during his period. As per the Article of charge, charge (a) to (m) are leveled against the DGO in respect of separate allegation made in the complaint and as well as opinion given by the Investigating officer in his report dtd: 30.8.2014 Ex.P-4.

Charge No. (a):- ಎ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಸರ್ಕಾರವು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.1,25,000/- ಅಭಿವೃದ್ಧಿ ಅನುದಾನದ ಶೇ.60ರಷ್ಟು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ಲು ಪಾವತಿಸಿ ಉಳಿದ 40% ರಷ್ಟನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕೆ ಪಾವತಿ ಮಾಡದೆ, ರೂ.66,000/- ಗಳನ್ನು ಸಿಬ್ಬಂದಿಯ ಸಂಬಳಕ್ಕೇಂದು ಪಾವತಿ ಮಾಡಿ ಉಳಿದ ಹಣವನ್ನು ನೆಪಮಾತ್ರಕ್ಕೆ ಕೊಳವೆಬಾವಿಗಳ ಮೋಟಾರ್ ರಿಪೇರಿ, ಕಾಲುವೆ ಹೂಳು ತೆಗೆಸುವ ಕಾಮಗಾರಿ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳಿಗೇಂದು ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.59,000/- ಗಳ ಹಣವನ್ನು ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

21. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P- 1 and 2 are the complaint in form no. 1 and 2 submitted by the PW-1 and Ex.P-3 is the document submitted by the PW-1 along with the complaint (Page no. 106 to 122) It includes the complaint submitted by the member of the grama panchayath and others to the CEO zilla panchayath Raichur on 10.11.2008 in respect of the charge leveled

90

against the DGO. But PW-1 has not supported the allegation made in the complaint. PW-2 is the Investigating officer in the case who has submitted the detailed report dtd: 30.8.2014 i.e., Ex.p-4 along with the documents collected from the present Panchayath development officer of the grama panchayath which are marked as Ex.P-5. DW-1 is the DGO he has also produced the documents which are marked as Ex.D-1 to Ex.D-14 to defend himself. Ex.P-5 page no. 144 to 183 and Ex.D-1 page no. 461 to 467 are the documents related to the charge (a). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

2) ಅಭಿವೃದ್ಧಿ ಅನುದಾನದಲ್ಲಿ 1,25,000/- ರೂ: ಗಳನ್ನು ಯಾರ ಗಮನಕ್ಕೂ ತರದೇ ಪಾಸಬುಕ್ ತೋರಿಸದೇ ಅಪರೇನು ಮಾಡಿದ್ದಾರೆನ್ನುವುದು ಗೊತ್ತಿಲ್ಲ.

ಈ ಮೇಲ್ಕಂಡ ಅಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸನ್ 2007-08 ನೇ ಸಾಲಿನಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಅಭಿವೃದ್ಧಿ ಅನುದಾನದಲ್ಲಿ 60% ಹಣವನ್ನು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ ಪಾವತಿಸಲು ಉಳಿದಂತೆ 40% ಹಣವನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನ ಪಾವತಿ ಮಾಡಬೇಕಾಗಿತ್ತು. ಆದರೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಇವರು ಹೀಗೆ ಮಾಡದೇ ಅಭಿವೃದ್ಧಿ ಅನುದಾನದ 1,25,000/- ರೂ: ಗಳಲ್ಲಿ ಸುಮಾರು 66,000/- ರೂ: ಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್ ನೌಕರರ ಸಂಬಳವನ್ನು ನೀಡಿ ಉಳಿದ ಅನುದಾನವನ್ನು ದುರ್ಬಳಕೆ ಹಾಗೂ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಉದ್ದೇಶದಿಂದ ಕೊಳವೆ ಭಾವಿಗಳ ಮೋಟಾರ್‌ಗಳ ರಿಪೇರಿ, ಕಾಲುವೆ ಹೂಳು ತೆಗೆಯಿಸುವ ಕಾಮಗಾರಿ, ಹಾಗೂ ಇತರೇ ಕಾಮಗಾರಿಗಳಿಗೆ ಉಪಯೋಗಿಸಿ ಸರ್ಕಾರದ ಆದೇಶಗಳನ್ನು ಪಾಲನೆ ಮಾಡದೇ ನೆಪ ಮಾತ್ರಕ್ಕೆ ಬೇರೆ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಖೊಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ತಮ್ಮ ಅಧಿಕಾರ ಹಾಗೂ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದು, ಒದಗಿಸಿದ ದಾಖಲೆಗಳಿಂದ ಹಾಗೂ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ಕೊಟ್ಟ ದಾಖಲೆಗಳ ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ಹೇಳಿದ ಮೇರೆಗೆ ಆರೋಪವು ಸಾಬೀತಾಗಿರುತ್ತದೆ.



22. There is no dispute regarding the fact that the grant amount of Rs. 1,25000/- released during the year 2007 and 2008 and out of that 60% to be utilized for the purpose of payment of electric bills and remaining 40% to be paid for payment of salary to the employees of the said grama panchayath. The allegation is that the DGO made payment of Rs. 66,000/- towards the salary of the employees and for remaining amount shown the expenditure nominally in respect of repair of bore-well motor and de-silting drainage by creating the documents and mis-appropriated the amount of Rs. 59,000/-.

23. The DGO has produced Ex.D-1 related to the said charge Ex.D-1 page no. 461-462 related to the payment of salary of Rs. 66000/- to the employees of grama panchayath, it is not disputed by the disciplinary authority. Further the Ex.D-1 page no. 463 -467 is related to the remaining amount. As per the said document DGO shown 25000/- rupees in respect of repair of hand pump within the limits of the said grama panchayath. Further 25000/- rupees shown as expenditure towards the repair of motor of 5HP pump in the Jaagir Venkatapura village total amount of Rs. 50000/- towards the repair work. As per the said document the order passed by the grama panchayath secretary and president for expenditure of Rs. 50000/- for repair work on 6.6.2008. There is no resolution in respect of the same. Further on the same date received the cash / credit two bills each for Rs. 25000/- from M/s Sri.Shivam electrical Raichur and paid Rs.50000/- amount through

an

the cheque no. 785743. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of repair of motors and hand pumps as stated in the said document. Further the Ex. P-5 page no. 144 to 183 document related to this charge, the said document also includes the above said Ex.D-1 document along with bank statement. As per the bank statement amount paid to Sri.Shivam electrical Raichur on 10.6.2008. Ex.P-5 page no. 152 to 159 is the copy of the cash book maintained in the said grama panchayath, in the said document grant amount of Rs. 1,25,300/- released to the said grama panchayath on 31.5.2007. Rs. 21630/- payment through the cheque no. 29845 on 31.5.2007 towards the purchase of street light, on 6.6.2007 the amount of Rs. 3200/- paid towards repair of hand pump in Jaagir venkatapura village through the cheque no. 29209. On the same day paid the amount of Rs. 3000/- towards the repair of pipe line. On 12.6.2007 paid the amount of Rs. 11436/- towards the purchase of street light. As per the said document even though expenditure made in respect of repair of motors and hand pumps within the limits of the grama panchayath during 2007 DGO has shown expenditure towards the repair of hand pump and motors in grama panchayath limits on 6.6.2008. Regarding the same the DGO not properly answered, further not produced resolution or proceeding book in respect of the said expenditure. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 144- 183 it clearly

an

reveals that the DGO not properly maintained the records in respect of Rs. 59000/- out of 1,25000/- grant amount released in the year 2007-08 in respect of development of the said grama panchayath. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 59000/- stated in the charge No. (a). There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 59000/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (a) leveled against the DGO.

Charge No. (b):- ಬಿ) 2008ರಲ್ಲಿ ನೀಡಲಾಗಿದ್ದ ರೂ.50,000/- ಶಾಸನಬದ್ಧ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ವೇತನಕ್ಕೆಂದು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ನೀವು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ರೂ.37,900/-ನ್ನು ಶ್ರೀ ಚೆನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

24. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. PW-1 has not supported the allegation made in the complaint. PW-2 is the Investigating officer in this case who has submitted the detailed report dtd: 30.8.2014 i.e., Ex.p-4 along with the documents collected by the present Panchayath

9a

development officer of the grama panchayath which are marked as Ex.P-5. DW-1 is the DGO he has also produced the documents which are marked as Ex.D-1 to Ex.D-14 to defend himself. Ex.P-5 page no. 184 to 199 and Ex.D-2 page no. 468 to 478 are the documents related to the charge (b). PW-2 Investigating officer in his report Ex.P-4 stated as follows;

4) ಅಭಿವೃದ್ಧಿ ಅನುದಾನದಲ್ಲಿ 50,000/- ಬಂದಿದ್ದು ಇದಕ್ಕೆ ಸರ್ಕಾರದ ಸ್ಪಷ್ಟವಾದ ಆದೇಶ ಪಂಚಾಯತಿಯ ಸಿಬ್ಬಂದಿ ವೇತನ ಕೊಡಬೇಕೆಂದು ಆದೇಶವಿದ್ದು ಅದಕ್ಕೆ ದಿಕ್ಕರಿಸಿ ಅಧ್ಯಕ್ಷ ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿ ತಮಗೆ ಸಹಾಯಕ್ಕೆ ನಿಂತ ಗುಂಡಾಗಳ ಹೆಸರಿಗೆ ಸುಮಾರು 70,000/- ರೂ: ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್‌ನ ಮುಖಾಂತರ ಚೆಕ್ ವಿತರಣೆ ಮಾಡಿರುತ್ತಾರೆ.

ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ 50,000/- ರೂ: ಗಳ ಅನುದಾನವು ಶಾಸನಬದ್ಧ ಅನುದಾನವಾಗಿದ್ದು, ಸದರಿ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕಾಗಿಯೇ ಸರ್ಕಾರ ಬಿಡುಗಡೆ ಮಾಡಿರುತ್ತದೆ. ಆದರೆ ಸನ್ 2008 ನೇ ಸಾಲಿನಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಹಣ ದುರ್ಬಳಕೆ ಹಾಗೂ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಉದ್ದೇಶದಿಂದ 37,900/- ರೂ: ಗಳ ಚೆಕ್ ನೀಡಿದ್ದು, ತಮ್ಮ ಅಧಿಕಾರ ಹಾಗೂ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದು, ಒದಗಿಸಿದ ದಾಖಲೆಗಳಿಂದ ಹಾಗೂ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ಕೊಟ್ಟ ದಾಖಲೆಗಳ ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ಹೇಳಿದ ಮೇರೆಗೆ ಆರೋಪವು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

25. There is no dispute regarding the fact that the grant amount of Rs.50000/- released during the year 2008. The allegation is that said grant amount released for payment of salary of the employees of grama panchayath but the DGO shown the expenditure of Rs. 37900/- towards the repair of road, jungle cutting and maintenance of street light and cleaning the drainage by creating the document.

92


26. The DGO has produced Ex.D-2 page no. 468 to 478 related to the present charge. As per the said document the grama panchayath president and secretary passed the order dtd: 14.10.2008 to spend the amount of Rs. 4000/- in respect of the repair of road in Jaagir venkatapura village and paid the same through cheque on the same date. Further on 17.10.2008 the president and secretary passed the order to spend the amount of Rs. 15000/- in respect of the jungal cutting in and around government school in Gonala within the limits of Jaagir venkatapura grama panchayath and paid the same through cheque on the same date. Further obtained the receipt dtd: 17.10.2008 for the said amount from one Sri. Narashima. Further on 17.10.2008 the president and secretary passed the order to spend the amount of Rs. 15000/- in respect of maintenance of street light in Gonala village within the limits of Jaagir venkatapura grama panchayath and paid the same through cheque on the same date. Further obtained the receipt dtd: 17.10.2008 for the said amount from one Sri. Narasappa. Further on 20.10.2008 the president and secretary passed the order to spend the amount of Rs. 3900/- in respect of the cleaning the drainage in front of house of Sharanappa in Jaagir venkatapura village and paid the same through cheque on the same date. Further obtained the receipt dtd: 20.10.2008 for the said amount from one Sri. Sharanappa.

27. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of repair of road, jungal cutting,

or

maintenance of street lights and cleaning of drainage as stated in the said document. Further the Ex. P-5 page no. 184 to 199 document related to this charge, the said document also includes the above said Ex.D-2 document along with bank statement. As per the bank statement amount of Rs. 15000/- paid to Sri. Gangappa on 17.10.2008 through open cheque No. 760357. On the same day amount of Rs. 15000/- was paid to Sri. Narashima on 17.10.2008 through open cheque No. 760361. On 14.10.2008 amount of Rs. 4000/- was paid to Sri. Basavaraju through open cheque no. 760362. On 21.10.2008 amount of Rs. 3900/- was paid to SJJND account through cheque no. 760364.

28. As per the said document DGO has shown expenditure towards the repair of road, maintenance of street light, jungal cutting, and cleaning of drainage in grama panchayath limits on the above said date. work order, payment date are one and the same, but DGO not properly answered regarding the same . Further not produced resolution or proceeding book in respect of the said expenditure. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 184- 199 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 37000/- out of 50000/- grant amount released in the year 2008 in respect of development of the said grama panchayath. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 37000/- stated in the charge No. (b). There



is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of his charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 37000/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (b) leveled against the DGO.

Charge No. (c):- ಸಿ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರುರವರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆಗೊಂದು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.12,200/- ಪೈಕಿ ರೂ.10,000/- ಗಳನ್ನು ನೀವು 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಬಲ್ಬ್ ಹಾಕಿಸಿದ್ದೇನೆಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

29. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 200 to 205 and Ex.D-3 page no. 480 to 483 are the documents related to the charge (c). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

5) 2007-08 ನೇ ಸಾಲಿನ 12,200/- ರೂ: ಗಳು ನೀರಿನ ನಿರ್ವಹಣೆಗಾಗಿ ಬೋರ್ಡ್ ಸಾಮಾನು ಸರಬರಾಜು ಮಾಡುವವರಿಗೆ ಕೊಡದೇ ರಿಪೇರಿ ಸಾಮಾನು ಮಾಡುವವರಿಗೆ ಕೊಡದೇ ಕೇವಲ ತಮ್ಮ ಜನರಿಗೆ ಸೆಲ್ಫ್ ಚೆಕ್ ಕೊಟ್ಟು ಅವ್ಯವಹಾರ ಮಾಡಿದ್ದಾರೆ.

ಈ ಮೇಲ್ಕಂಡ ಅಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ಒದಗಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಮಾನ್ಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ

9

ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರು ರವರ ಆದೇಶ ಸಂಖ್ಯೆ: ಜಿಪರಾ/ಗ್ರಾನೀಸ/ವಿವ9/2008-09. ದಿನಾಂಕ: 24-06-2008 ರ ಪ್ರಕಾರ ರಾಜೀವ್‌ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಕುಡಿಯುವ ನೀರಿನ ನಿಯೋಗ ಕೇಂದ್ರ ಪುರಸ್ಕೃತ ತ್ವರಿತ ಗ್ರಾಮೀಣ ನೀರು ಸರಬರಾಜು ಸಾಮಾನ್ಯ ಕಾರ್ಯಕ್ರಮದಡಿ 2008-09 ನೇ ಸಾಲಿನಲ್ಲಿ ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಯೋಜನೆಗಳ ನಿರ್ವಹಣೆಗಾಗಿ ರಾಯಚೂರು ತಾಲೂಕಿನ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕುಡಿಯುವ ನೀರಿನ ನಿರ್ವಹಣೆಗಾಗಿ 12,200/- ರೂ: ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿದ್ದು, ಸದರಿ ಹಣವು ಕುಡಿಯುವ ನೀರಿನ ನಿರ್ವಹಣೆಗಾಗಿಯೇ ಬಳಕೆ ಮಾಡಬೇಕಾಗುತ್ತದೆ ಅಂತಾ ಆದೇಶವಿದ್ದರೂ ಸಹ ಶ್ರೀ ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ, ಈ ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಕಂಬಗಳಿಗೆ ಬಲ್ಬ್ ಹಾಕಿಸಿದ ಬಾಬತ್ತು 10,000/- ಗಳು ಅಂತಾ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಹಣ ದುರ್ಬಳಕೆ ಹಾಗೂ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಉದ್ದೇಶದಿಂದ 10,000/- ರೂ: ಗಳ ಚೆಕ್ ನೀಡಿದ್ದು ನೋಡಿದರೆ ತಮ್ಮ ಅಧಿಕಾರ ಹಾಗೂ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿದ್ದು, ಒದಗಿಸಿದ ದಾಖಲೆಗಳಿಂದ ಆರೋಪವು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

30. There is no dispute regarding the fact that the grant amount of Rs.12200/- released during the year 2007-08 for supply of rural drinking water. The allegation is that out of said grant amount Rs. 10,000/- expenditure shown to purchase the electric bulbs for two villages by creating documents.

31. The DGO has produced Ex.D-3 page no. 480 to 483 related to the present charge. As per the said document the grama panchayath president and secretary passed the order dtd: 16.10.2008 to spend the amount of Rs. 10000/- in respect of repair in Jaagir venkatapura village and paid the same through cheque No. 760359 on the same date. Further as per Ex.P-5 page no. 200-205, on 16.10.2008 the president and secretary passed the order to spend the amount of Rs. 10000/- in respect of the repair work in

92

Jaagir venkatapura grama panchayath and paid the same through cheque on the same date. Further obtained the receipt dtd: 16.10.2008 for the said amount from one Sri. Basavaraju.

32. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of repair work/ purchasing the bulbs for two villages as stated in the said document.

33. Said document reveals that, even though expenditure not made in respect of repair work / purchase of bulbs for two villages within the limits of the grama panchayath during 2008 DGO has shown expenditure towards the purchase of bulbs in the cash book without supporting any receipt regarding the purchase of bulbs except amount paid to Sri. Basavaraju. The work order, date of payment are one and the same, but DGO not properly answered regarding the same. Further not produced resolution or proceeding book in respect of the said expenditure. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 200-205 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 10000/- out of 12200/- grant amount released in the year 2008 in respect of drinking water supply of the said grama panchayath. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 10000/- stated in the charge No. (c). There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. Thereby it

an

appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 10,000/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (c) leveled against the DGO.

Charge No. (d):- ಡಿ) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚೆನ್ನಾರಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಪಾಮಿಲಾಗಿ ವೆಂಕಟಾಪುರ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆ ಹೂಳೆತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ, 50 ಜನ ಕೂಲಿಕಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ ದಿನಾಂಕ 24.08.2008ರಿಂದ 09.09.2008ರವರೆಗೆ 55 ಕೂಲಿಕಾರರಿಗೆ ಕೆಲಸ ಕೊಟ್ಟಿರತೆ ವಾಖಸೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ವ್ಯಕ್ತಿ ಕೇವಲ 11 ಜನ ಕಾರ್ಡುಗಳವರ ಖಾತೆಗೆ ರೂ.59,400/-ನ್ನು ಬರವಾ ಮಾಡುವ ಮೂಲಕ ಸ್ವಂತಕ್ಕೆ ಭುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

34. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 206 to 277 and Ex.D-4 page no. 484 to 544 are the documents related to the charge (d). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

7) ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಲ್ಲಿ ಹಣ ಇದೇ ದಿನಾಂಕಕ್ಕೆ ಯಾವುದೇ ಅರ್ಜಿಗಳಿಲ್ಲದೇ ಎಷ್ಟಿಮೆಂಟ್ ಮಾಡದೇ ಎನ್.ಎಂ.ಆರ್. ಬರೆಯದೇ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಇಂಜಿನಿಯರ್ ಎಂ.ಬಿ. ಬರೆಯದೇ ಸುಮಾರು 1,00,000/- ರೂ. ಗಳನ್ನು ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಗಳು ಕೂಡಿಕೊಂಡು ಭ್ಯಾಂಕಿನಲ್ಲಿ ಕೆಲವು ವ್ಯಕ್ತಿಗಳ ಖಾತೆಗೆ ಚೆಕ್ ವಿತರಿಸಿ ಅವ್ಯವಹಾರ ಮಾಡಿದ್ದಾರೆ.

ಈ ಮೇಲ್ಕಂಡ ಅಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಪ್ರಾಪ್ತಿಯಲ್ಲಿ ಭರುಸ್ಸು ರಾಜ್ಯಗಳಲ್ಲಿ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಲ್ಲಿ ನಿರ್ವಹಿಸಿದ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ನ್ಯೂನತೆಗಳು ಕಂಡು ಬಂದಿರುತ್ತವೆ.

9/2

1) ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಹಾಳೆ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆಯ ಹೂಳು ಮತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಡತ ಇದ್ದು ಇದರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳು ಇರುತ್ತವೆ.

1) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಕ್ರಿಯಾ ಯೋಜನೆ ಇರುವುದಿಲ್ಲ.

2) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಅಂದಾಜು ಪತ್ರಿಕೆ ಇರುವುದಿಲ್ಲ.

3) ಸದರಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಯಾವುದೇ ಇಂಜಿನಿಯರ್ ರವರಿಂದ ಎಂ.ಬಿ. ಮಾಡಿಸಿರುವುದಿಲ್ಲ.

4) ಜಾಬ್ ಕಾರ್ಡ್‌ವುಳ್ಳ ಒಟ್ಟು 50 ಜನರು ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿಗಳನ್ನು ಕೊಟ್ಟಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 24-08-2008 ರಿಂದ 09-09-2008 ರವರೆಗೆ 55 ಜನ ಕೂಲಿಕಾರರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ, ಕೇವಲ 11 ಜನ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಒಟ್ಟು 59,400/- ರೂ: ಗಳನ್ನು ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ನೆಪಮಾತ್ರಕ್ಕೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿ ಜಾಬ್ ಕಾರ್ಡ್‌ವುಳ್ಳ 11 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಬ್ಯಾಂಕಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಯೋಜನೆಯಲ್ಲಿ ಎಕ್ಸಿಮೇಟ್ ಮಾಡಿಸದೇ, ಎನ್.ಎಂ.ಆರ್. ಪ್ರಕಾರ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡದೇ, ಎಂ.ಬಿ. ಮಾಡಿಸದೇ, ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಬಂದ ಹಣವನ್ನು ಬೇರೆ ಕಾಮಗಾರಿಗೆ ಉಪಯೋಗಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಇವರಿಂದ ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ದೃಢಪಡುತ್ತದೆ.

35. There is no dispute regarding the fact that the grant amount of Rs.59,400/- released during the year 2007-08

92

for de-silting of drinking water tank and for cleaning surrounding area of the said tank in Jaagir venkatapura village. The allegation is that without executing the work created the documents as the said work was done from 24.8.2008 to 9.9.2008 and shown the payment made to the 55 labours and amount of Rs. 59400/- remitted in the name of 11 job card holders and misappropriated the said amount.

36. The DGO has produced Ex.D-4 page no. 484 to 544 related to the present charge. The said document not include action plan in respect of the said work and approved and work order. The DGO produced only copy of the application filed by certain labours for seeking the job under MGNREGA Scheme, as per the NMR 52 labours were worked in the said alleged work. On the said NMR obtained the thumb impression of all the labours, no one person put their signature. It also create the doubts regarding involvement of the said labours in the said work. Further as per the said document payment made regarding only 11 labours who were having the account numbers and deposited Rs. 5400/- each to their account by issuing the cheque of Rs. 59400/- in the name Manager Pragathi Gramona bank. Further produced the xerox photo in respect of the alleged work i.e., also not clear.

37. Further as per Ex.P-5 page no. 206-277 this document also related to Ex.D-4 and alleged work. This document also not include action plan, estimate, and measurement book in respect of the de-silting of the drinking water tank and cleaning of surrounding area. It

pa

includes only the application submitted by some labours for seeking job under MGNREGA scheme but not include work order to the said labours. This document includes NMR as per the said document. 55 labours had worked in the said work. Considering the job card Number mentioned in the NMR is different from the job card number mentioned in the application submitted by the labour who were seeking the work under the MGNREGA scheme. Further on the said NMR obtained the thumb impression of all the labours, no one person put their signature. It also create the doubts regarding involvement of the said labours in the said work. Further in the said document payment made regarding only 11 labours who were having the account numbers and deposited Rs. 5400/- each to their account by issuing the cheque of Rs. 59400/- in the name Manager Pragathi Gramena bank and also produced the xerox photo in respect of the alleged work which are not clear. Further the DGO not produced the photos of three stage of the alleged work.

38. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of de-silting of the drinking water tank and cleaning of surrounding area as stated in the said document.

39. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 206-277 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 59400/- amount released in the year 2008 in respect of de-silting of the

or

drinking water tank and cleaning of surrounding area of the said tank. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 59400/- stated in the charge No. (d). There is no proper documents from the side of the DGO to show that the work by name de-silting of the drinking water tank and cleaning of surrounding area executed and amount of Rs. 59400/- properly utilized. There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 59400/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (d) leveled against the DGO.

Charge No. (e):- ಇ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರೆಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 15 ಜನ ಕೂಲಿಗಳು ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, 12 ಜನ ದಿನಾಂಕ: 10/12/2008 ರಿಂದ 25/12/2008 ಕೂಲಿ ಮಾಡಿದ್ದಾರೆಂದು ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿ ಯಾವ ಕೂಲಿ ಹೆಸರಿಗೂ ಹಣ ಜಮಾ ಮಾಡದೇ ರೂ.25,000/- ಗಳನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

40. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 278-293 and Ex.D-5 page no. 545-561 are the documents

an

related to the charge (e). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

2) ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಎದುರು ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಡತ ಇದ್ದು ಇದರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳು ಇರುತ್ತವೆ.

1) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಕ್ರಿಯಾ ಯೋಜನೆ ಇರುವುದಿಲ್ಲ.

2) ಸದರಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ಎಂ.ಬಿ. ನಂ. 74/2007-08 ಅಂತಾ ನಮೂದಿಸಿದ್ದು, ಸದರಿ ಕಡತದಲ್ಲಿ ಎಂ.ಬಿ. ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ.

3) ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳ ಒಟ್ಟು 15 ಜನರು ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿಗಳನ್ನು ಕೊಟ್ಟಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 10-12-2008 ರಿಂದ 25-12-2008 ರವರೆಗೆ 12 ಜನ ಕೂಲಿಕಾರರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಎಮ್.ಎಂ.ಆರ್ ನಲ್ಲಿ ನಮೂದಿಸಿದ್ದು, ಆದರೆ ಯಾವ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಒಟ್ಟು 25,000/- ರೂ: ಗಳನ್ನು ಜಮಾ ಮಾಡಲಾಗಿದೆ ಅಂತಾ ಕಡತದಲ್ಲಿರುವುದಿಲ್ಲ. ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಕಡತವನ್ನು ನೋಡಿದರೆ ನೆಪಮಾತ್ರಕ್ಕೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿ ಬ್ಯಾಂಕಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಯೋಜನೆಯಲ್ಲಿ ಎಷ್ಟಿಮೇಟ್ ಮಾಡಿಸದೇ, ಎನ್.ಎಂ.ಆರ್. ಪ್ರಕಾರ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡದೇ, ಎಂ.ಬಿ. ಮಾಡಿಸದೇ, ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಬಂದ ಹಣವನ್ನು ಬೇರೆ ಕಾಮಗಾರಿಗೆ ಉಪಯೋಗಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಇವರಿಂದ ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ದೃಢಪಡುತ್ತದೆ.

9

41. There is no dispute regarding the fact that the grant amount of Rs.25,000/- released during the year 2007-08 for construction of CD at internal road to Gonala village of Raichur district (Maramma temple to eduru paada) within the limits of Jaagir venkatapura grama panchayath. The allegation is that without executing the work created the documents as the said work was done from 10.12.2008 to 25.12.2008 and shown the payment made to the 12 labours and amount of Rs. 25000/- has been misappropriated.

42. The DGO has produced Ex.D-5 page no. 545-561 related to the present charge. The said document not include action plan in respect of the said work, no resolution were passed and there is no work order. The said document includes estimate in respect of the said work. As per the said estimate the proposed estimate of Rs. 25000/- but approved only is Rs. 21200/-. As per NMR 12 labours involved in the said alleged work. There is no signature / thumb impression of the labours on the said NMR. Regarding purchase of materials produced the three receipts out of that one receipt in the name of Nayyar enterprises Raichur regarding purchase of cement and one receipt in the name of Sai enterprises Raichur regarding purchase of pipes and collar, there is no signature in the said receipt and there is no vouchers regarding the receiving of the said amount. The said documents includes xerox photo copy of the said work which are not cleared. The DGO produced only copy of the application filed by

ga

labours for seeking the job under MGNREGA Scheme but work order not produced.

43. Further as per Ex.P-5 page no. 278-293 this document also related to Ex.D-5 and alleged work. This document also not include action plan, and measurement book in respect of construction of CD at internal road to Gonala village of Raichur district (Maramma temple to eduru pada) within the limits of Jaagir venkatapura grama panchayath. It includes only the application submitted by some labours for seeking job under MGNREGA scheme but not include work order to the said labours. This document includes NMR as per the said document 12 labours had worked in the said work. Further in the said document payment made regarding 12 labours but there is signature of the labours for receiving the said amount and also bank account of the said labours not mentioned. Further the DGO not produced the three stage photographs of the alleged work. Ex.P-5 page no. 278 to 293 and Ex.D-5 are one and the same.

44. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of construction of CD at internal road to Gonala village of Raichur district (Maramma temple to eduru pada) within the limits of Jaagir venkatapura grama panchayath as stated in the said document.

45. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no.

or

278-293 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 25,000/- amount released in the year 2008 in respect of said work. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 25000/- stated in the charge No. (e). There is no proper documents from the side of the DGO to show that construction of CD at internal road to Gonala village of Raichur district (Maramma temple to eduru pada) within the limits of Jaagir venkatapura grama panchayath executed and amount of Rs. 25000/- properly utilized. There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 25000/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (e) leveled against the DGO.

Charge No. (f):- ಎಫ್) ನೀಪು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಕಲವರ್ತಿ ಕಾಮಗಾರಿಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೇಕರಣಕ್ಕೆಂದು ರೂ.60,000/- ಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಪಂಚಾಯತ್ ಅನುಮೋದನೆ ಪಡೆದು, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತು ಹಾಕಿ, ಹೊಸ ಪೈಪು ಹಾಕಿಸಲು ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆಯದೆ

9/2

ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 31 ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳನ್ನು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ್ಯೂ ದಿನಾಂಕ 14.12.2008ರಿಂದ 29.12.2008ರವರೆಗೆ 31 ಜನರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 8 ಜನರ ಹೆಸರಿಗೆ ರೂ.38,048/- ನ್ನು ಜಮಾ ಮಾಡಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

46. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 294-329 and Ex.D-6 page no. 562-591 are the documents related to the charge (f). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

3) ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮದ ಮುಖ್ಯ ರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರ ಹೊಲದ ಹತ್ತಿರ ಕಲವರ್ತಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಡತ ಇದ್ದು, ಇದರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳು ಇರುತ್ತವೆ.

1) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಕ್ರಿಯಾ ಯೋಜನೆ ಇರುವುದಿಲ್ಲ.

2) ಸನ್ 2007-08 ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ಕ್ರಿಯಾ ಯೋಜನೆ ಅನುಮೋದನೆಯ 2 ರ ಕ್ರಮ.ಸಂಖ್ಯೆ 4 ರಲ್ಲಿ ಅರಣ್ಯಕರಣಕ್ಕಾಗಿ 60,000/- ಗಳು ಅನುಮೋದನೆಯಾಗಿದ್ದು, ಆದರೆ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಸದರಿ ಮೊತ್ತಕ್ಕೆ ಕಾಮಗಾರಿಯನ್ನು ತೆಗೆದುಕೊಳ್ಳಲು ನಿರಾಕರಿಸುವ ಪ್ರಯುಕ್ತ ಸದರಿ ಮೊತ್ತವನ್ನು ಪಿ.ಆರ್.ಇ.ಡಿ ಇಲಾಖೆ 1 ರಿಂದ 5 ನೇ ಕಾಮಗಾರಿಯನ್ನು ಕ್ರ.ಸಂ. 5 ಎಂದು ಪರಿಗಣಿಸಿ ಸದರಿ ಮೊತ್ತಕ್ಕೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮದ ಮುಖ್ಯ ರಸ್ತೆಯ ಸಾಹುಕಾರನ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತಿ ಹಾಕಿ ಹೊಸ ಪೈಪು ಹಾಕಿಸುವ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದಿಸಿ ದಿನಾಂಕ: 05-01-2009 ರಂದು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಕೋರಿ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ರವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು, ಆದರೆ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಲು ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ನಿರಾಕರಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಅಧಿಕೃತ ಪತ್ರ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಕೊಂಡಿರುವುದಿಲ್ಲ.

3) ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳ ಒಟ್ಟು 31 ಜನರು ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿಗಳನ್ನು ಕೊಟ್ಟಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 14-12-2008 ರಿಂದ 29-12-2008 ರವರೆಗೆ 31

an

ಜನ ಕೂಲಿಕಾರರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ, ಕೇವಲ 8 ಜನ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಒಟ್ಟು 38,048/- ರೂ: ಗಳನ್ನು ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ನೆಪಮಾತ್ರಕ್ಕೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿ ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳ 8 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಬ್ಯಾಂಕಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಯೋಜನೆಯಲ್ಲಿ ಎಪ್ಪಿಮೇಟ್ ಮಾಡಿಸದೇ, ಎನ್.ಎಂ.ಆರ್. ಪ್ರಕಾರ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡದೇ, ಎಂ.ಬಿ. ಮಾಡಿಸದೇ, ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಬಂದ ಹಣವನ್ನು ಬೇರೆ ಕಾಮಗಾರಿಗೆ ಉಪಯೋಗಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಇವರಿಂದ ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ದೃಢಪಡುತ್ತದೆ.

47. There is no dispute regarding the fact that the grant amount of Rs.60,000/- released during the year 2007-08 for construction of pipe culvert near Sahukar filed at main road at Jaagir venkatapura village in Raichur district. The allegation is that without executing the work created the documents, as the said work was done from 14.12.2008 to 29.12.2008 and shown the payment made to the 31 labours and amount of Rs. 38048/- has been misappropriated.

48. The DGO has produced Ex.D-6 page no. 562-591 related to the present charge. The said document not include action plan in respect of the said work, no resolution copy and work order. The said document includes estimate in respect of the said work, as per the

said estimate the proposed estimate is Rs. 60000/-. As per NMR 31 labours involved in the said alleged work. Regarding purchase of materials produced one credit bill in the name of Nayyar enterprises Raichur, tax invoice in the name of Sri.Raghavendra RCC Spun pipes and allied products, and two bill of cost but vouchers in respect of the same not produced and not produced any document regarding payment of the said amount in respect of the said bill to the concerned person. The said documents includes xerox photo copy of the said work which are not cleared. The DGO produced only copy of the application filed by labours for seeking the job under MGNREGA Scheme but work order not produced.


49. Further as per Ex.P-5 page no. 294-329 this document also related to Ex.D-6 and alleged work. This document also not include action plan, resolution copy, work order in respect of the said work. It includes only the application submitted by some labours for seeking job under MGNREGA scheme but not include work order to the said labours. This document includes NMR, as per the said NMR, 31 labours had worked in the said work. Further in the said document payment of Rs. 38048/- was deposited to the account of 8 labours in Kalmel, Pragathi gramena bank cheque no. 411833 issued in the name of Manager of the said bank. But the DGO not produced the bank account statement to show that the said amount deposited in the account of the concerned labour. Further the DGO has not produced the document to show that the said 8 labours were head of the family of the remaining

9

labours whose name mentioned in the NMRs. Further the DGO not produced the three stage photographs of the alleged work.

50. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of said work as stated in the said document.

51. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 294-329 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 38048/- amount released in the year 2008 in respect of said work. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 38048/- stated in the charge No. (f). There is no proper documents from the side of the DGO to show that the said work executed and amount of Rs. 38048/- properly utilized. There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. On consideration of oral and documentary evidence, it is proved that DGO has not maintained records for a sum of Rs.38,048/- in respect the above work. The DGO has concealed the documents and fabricated the records to misappropriate a sum of Rs.38,048/-. Therefore, the Disciplinary Authority has proved charge (f). It is proved that the DGO has misappropriated a sum of Rs.38,048/- by destruction of records and fabrication of records.



Charge No. (g):- ಜಿ) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೇಕರಣಕ್ಕಂದು ರೂ.80,000/- ಗಳ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಮರಳಿ ಪಡೆದು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ. ಕಲವರ್ಡ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆಂದು ಅರ್ಜಿ ಕರೆಯಲಾಗಿ, 39 ಜನ ಕೆಲಸಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಆ ಪೈಕಿ 38 ಕೂಲಿಗಳಿಗೆ ದಿನಾಂಕ 01.01.2009ರಿಂದ 15.01.2009ರವರೆಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ 10 ಜನ ಕೂಲಿಕಾರರಿಗೆ ರೂ.46,740/- ನ್ನು ವರ್ಗಾಯಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

52. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 330-374 and Ex.D-7 page no. 592-630 are the documents related to the charge (g). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

4) ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ ಕಲವರ್ಡ ರಿಪೇರಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಡತ ಇದ್ದು, ಇದರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳು ಇರುತ್ತವೆ.

1) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಕ್ರಿಯಾ ಯೋಜನೆ ಇರುವುದಿಲ್ಲ.

2) ಸನ್ 2007-08 ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ಕ್ರಿಯಾ ಯೋಜನೆ ಅನುಮೋದನೆಯ 3 ಮತ್ತು 5 ರಲ್ಲಿ ಅರಣ್ಯೇಕರಣಕ್ಕಾಗಿ 80,000/- ಗಳು ಅನುಮೋದನೆಯಾಗಿದ್ದು, ಆದರೆ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಸದರಿ ಮೊತ್ತಕ್ಕೆ ಕಾಮಗಾರಿಯನ್ನು ತೆಗೆದುಕೊಳ್ಳಲು ನಿರಾಕರಿಸುವ ಪ್ರಯುಕ್ತ ಸದರಿ ಮೊತ್ತವನ್ನು ಪಿ.ಆರ್.ಇ.ಡಿ ಇಲಾಖೆ 1 ರಿಂದ 5 ನೇ ಕಾಮಗಾರಿಯನ್ನು ಕ್ರ.ಸಂ. 6 ಎಂದು ಪರಿಗಣಿಸಿ ಸದರಿ ಮೊತ್ತಕ್ಕೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಕಲವರ್ಡ ದುರಸ್ತಿ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದಿಸಿ ದಿನಾಂಕ: 05-01-2009



ರಂದು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಕೋರಿ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ರವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು, ಆದರೆ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಲು ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ನಿರಾಕರಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಅಧಿಕೃತ ಪತ್ರ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಕೊಂಡಿರುವುದಿಲ್ಲ.

3) ಸದರಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಇಂಜಿನಿಯರ್‌ರವರಿಂದ ಎಂ.ಬಿ. ಮಾಡಿಸಿರುವುದಿಲ್ಲ.

4) ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳುಳ್ಳ 14 ಜನರ ಪೈಕಿ ಒಟ್ಟು 39 ಜನರು ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 01-01-2009 ರಿಂದ 15-01-2009 ರವರೆಗೆ 38 ಜನ ಕೂಲಿಕಾರರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 10 ಜನ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಒಟ್ಟು 46,740/- ರೂ: ಗಳನ್ನು ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ನೆಪಮಾತ್ರಕ್ಕೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿ ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳುಳ್ಳ 14 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಹಣವನ್ನು ಜಮಾ ಮಾಡದೇ ಕೇವಲ 10 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಬ್ಯಾಂಕಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ, ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಯೋಜನೆಯಲ್ಲಿ ಎಷ್ಟಿಮೇಟ್ ಮಾಡಿಸದೇ, ಎನ್.ಎಂ.ಆರ್. ಪ್ರಕಾರ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡದೇ, ಎಂ.ಬಿ. ಮಾಡಿಸದೇ, ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಬಂದ ಹಣವನ್ನು ಬೇರೆ ಕಾಮಗಾರಿಗೆ ಉಪಯೋಗಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಇವರಿಂದ ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ದೃಢಪಡುತ್ತದೆ.

53. There is no dispute regarding the fact that the grant amount of Rs.80,000/- released during the year 2007-08



for repairs to RCC culvert near Jaagir venkatapura nala at Jaagir venkatapura village in Raichur Taluk under the MGNREGA Scheme. The allegation is that without executing the work created the documents. As per the said document the work was done from 1.1.2009 to 15.1.2009 and shown the payment made to the 38 labours and amount of Rs. 46,740/- has been misappropriated.

54. The DGO has produced Ex.D-7 page no. 592-630 related to the present charge. The said document not include action plan in respect of the said work, no resolution copy and work order. The said document includes estimate in respect of the said work, as per the said estimate the proposed estimate was Rs. 80000/-. As per NMR 38 labours involved in the said alleged work. Regarding purchase of materials produced three credit bill dtd: 11.10.2008, 12.9.2008 & 25.9.2008 in the name of Nayyar enterprises Raichur, but the alleged work done 1.1.2009 to 15.1.2009 as per NMR. Further the said document includes bill of cost dated:Nil, for Rs. 2863/- Further produced the tax invoice dtd: 25.9.2008 in the name of Sri. Lakshmi venkateshwara steel and hardware Raichur for Rs. 11,463/- but there is no document regarding the payment of the said amount.


55. DGO not produced the three stages of photos regarding the said work. The DGO produced only copy of the application filed by labours for seeking the job under MGNREGA Scheme but work order not produced.

or

56. Further as per Ex.P-5 page no. 330-374 this document also related to Ex.D-7 and alleged work. This document also not include action plan, resolution copy, work order in respect of the said work. It includes only the application submitted by some labours for seeking job under MGNREGA scheme but not include work order to the said labours. This document includes NMR as per the said NMR 38 labours had worked in the said work. Further in the said document payment of Rs. 46740/- was deposited to the account of 10 labours in Kalmala, Pragathi gramena bank cheque no. 411034 dtd: 19.3.2009 issued in the name of Manager of the said bank but the DGO not produced the bank account statement to show that the said amount deposited in the account of the concerned labour and further the DGO not produced the document to show that the said 10 labours were head of the family of the remaining labours whose name mentioned in the NMRs. Further in the said document some xerox photographs are there related to the alleged work but not clear.

57. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of said work as stated in the said document.

58. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 330-374 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 46740/- amount released in the year 2008 in respect of said work. Further



the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 46740/- stated in the charge No. (g). There is no proper documents from the side of the DGO to show that the said work executed and amount of Rs. 46740/- properly utilized. There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of this charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 46740/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (g) leveled against the DGO.

Charge No. (h):- ಹೆಚ್) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಪಾಮೀಲಾಗಿ ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಬಸ್ ಸ್ಟಾಂಡಿನಿಂದ ಕೆರೆಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ ಹೂಳೆತ್ತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೂಲಿಕಾರರಿಂದ ಅರ್ಜಿ ಕರೆದು, 53 ಜನ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ 06.11.2008ರಿಂದ 18.11.2008ರವರೆಗೆ 57 ಜನ ಕೂಲಿಗಳಿಂದ ಕೆಲಸ ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪ್ರೈಕೆ ಕೇವಲ 18 ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ರೂ.60,762/- ನ್ನು ಜಮಾ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

59. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 375-436 and Ex.D-8 page no. 631-674 are the documents related to the charge (h). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

gn

5) ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಬಸ್‌ಸ್ವಾಮಿಯಿಂದ ಕೆರೆಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ (ಡ್ರೈನೇಜ್) ಹೂಳೆತ್ತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಡತ ಇದ್ದು, ಇದರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳು ಇರುತ್ತವೆ.

1) ಸದರಿ ಕಡತದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಕುರಿತು ಕ್ರಿಯಾ ಯೋಜನೆ ಇರುವುದಿಲ್ಲ.

2) ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳುಳ್ಳ ಒಟ್ಟು 53 ಜನರು ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 06-11-2008 ರಿಂದ 18-11-2008 ರವರೆಗೆ 57 ಜನ ಕೂಲಿಕಾರರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 18 ಜನ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಒಟ್ಟು 60,762/- ರೂ: ಗಳನ್ನು ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ಸೆಪಮಾತ್ರಕ್ಕೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿ ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳುಳ್ಳ 20 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಹಣವನ್ನು ಜಮಾ ಮಾಡದೇ ಕೇವಲ ಜಾಬ್ ಕಾರ್ಡ್‌ಗಳುಳ್ಳ 18 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಬ್ಯಾಂಕಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡಿದ್ದು ನೋಡಿದರೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಯೋಜನೆಯಲ್ಲಿ ಎಕ್ಸಿಪೋಟ್ ಮಾಡಿಸದೇ, ಎನ್.ಎಂ.ಆರ್. ಪ್ರಕಾರ ಕೂಲಿಕಾರರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಜಮಾ ಮಾಡದೇ, ಎಂ.ಬಿ. ಮಾಡಿಸದೇ, ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಬಂದ ಹಣವನ್ನು ಬೇರೆ ಕಾಮಗಾರಿಗೆ ಉಪಯೋಗಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂ.ರಾಜ್ ಇಂ. ಉಪ-ವಿಭಾಗ, ರಾಯಚೂರು ಇವರಿಂದ ಯಾವುದೇ ಅಧಿಕೃತ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ದೃಢಪಡುತ್ತದೆ.

60. There is no dispute regarding the fact that the grant amount of Rs.70,000/- released during the year 2007-08 for desilting of open drain at Jaagir venkatapura village under MGNERGA Scheme. The allegation is that without executing the work, created the documents, as said work was done from 6.11.2008- 18.11.2008 and shown the

90

payment made to the 57 labours and amount of Rs. 60762/- has been misappropriated.

61. The DGO has produced Ex.D-8 page no. 631-374 related to the present charge. The said document not include action plan in respect of the said work, no resolution copy and work order. The said document includes estimate in respect of the said work, as per the said estimate the proposed estimate was Rs. 70,000/-. As per NMR 57 labours involved in the said alleged work. Regarding purchase of materials not produced credit bill or tax invoice but produced two bill of cost dtd: 14.10.2008 for Rs. 4459/- and 4550/- respectively in the name of Mallappa S/o Neelakantappa for the same produced the account payee cheque dtd: 19.3.2009 in the name of Mallappa but the alleged work done 6.11.2008-18.11.2008 as per NMR.

62. DGO produced the xerox photo copy in respect of the alleged work. But said photos are not clear regarding execution of the said work. The DGO produced only copy of the application filed by labours for seeking the job under MGNREGA Scheme but work order not produced. Further produced the document regarding the payment of amount of Rs. 60,762/- to the 18 labours bank accounts by issuing cheque dtd: 25.10.2008 for amount of Rs 60,762/- in the name of manager Pargathi Gramena Bank Kalmala.

63. Further as per Ex.P-5 page no. 375-436 this document also related to Ex.D-8 and alleged work. This document also not include action plan, resolution copy,

90

work order in respect of the said work. It includes only the application submitted by some labours for seeking job under MGNREGA scheme but not include work order to the said labours. This document includes NMR, as per the said NMR 57 labours had worked in the said work. But as per the document amount deposited to the account of 18 labours only. As per the bank account statement not shown details regarding the payment of said amount to each labours account. Further there is no document to show that the above said 18 labours have represented the remaining labour shown in the NMRs as a head of family. Further in the said document some xerox photographs are there related to the alleged work but not clear.

64. The documents produced by the DGO itself created doubt regarding the expenditure made by the grama panchayath in respect of said work as stated in the said document.

65. Considering the evidence of PW-2 Investigating officer with his report Ex.P-4 and Ex.P-5 documents page no. 375-436 it clearly reveals that the DGO not properly maintained the records in respect of Rs. 60762/- amount deposited in respect of wages of labours. Further the DGO failed to produce the proper document with proper explanation in respect of the amount of Rs. 60762/- stated in the charge No. (h). There is no proper documents from the side of the DGO to show that the said work executed and amount of Rs. 60762/- properly utilized. There is no material evidence from the side of the DGO to disbelieve the evidence of PW-2 and his report Ex.P-4 in respect of

an

this charge. Thereby it appears that the DGO colluded with the president of the grama panchayath and created some documents and shown the expenditure for Rs. 60762/- and misappropriated the said amount as alleged in the charge. Thereby the disciplinary authority succeeded to prove the charge No. (h) leveled against the DGO.

Charge No. (i):- ಐ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡದೇ, ಕೇವಲ ಅಧ್ಯಕ್ಷರೇ ಆಯ್ಕೆ ಮಾಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

66. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 437 and Ex.D-9 page no. 675-689 are the documents related to the charge (i). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

8) ಇಂದಿರಾ ಆವಾಜ್ ಹಾಗೂ ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳನ್ನು ಗ್ರಾಮ ಸಭೆಯ ಮುಖಾಂತರ ಆಯ್ಕೆ ಮಾಡದೇ ಬಿಟ್ಟು ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿ ಯಾರ ಗಮನಕ್ಕೂ ತಂದೇ ವಸತಿ ಯೋಜನೆಯ ಕಾನೂನನ್ನು ಬಿಟ್ಟು ಅಧ್ಯಕ್ಷರಿಗೆ ಮಾತ್ರ ವಸತಿ ಹಂಚುವ ಅಧಿಕಾರ ಎಂದು ತಮಗೆ ತಿಳಿಸದವರಿಗೆ ಮಾತ್ರ ವಸತಿಗಳನ್ನು ಕೊಟ್ಟಿರುತ್ತಾರೆ. ಹಾಗೂ ಕೆಲವು ಫಲಾನುಭವಿಗಳಿಂದ ಹಣವನ್ನು ಪಡೆದಿರುತ್ತಾರೆ. ತಕ್ಷಣ ಇವರ ಮೇಲೆ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಿ ಅಧ್ಯಕ್ಷತೆಯನ್ನು ರದ್ದುಗೊಳಿಸಿ ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಯ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ತಮ್ಮ ವಿನಂತಿಸಿಕೊಳ್ಳುತ್ತೇನೆ.

ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡಬೇಕಾದರೆ ಆಯಾ ಗ್ರಾಮದಲ್ಲಿ ಗ್ರಾಮ ಸಭೆ ಮಾಡಿ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿದ ಬಿ.ಪಿ.ಎಲ್. ಕಾರ್ಡುದಾರರ ಹೆಸರುಗಳನ್ನು ಮಾತ್ರ ಆಯ್ಕೆ ಮಾಡುವಂತೆ ಸರ್ಕಾರದ ಆದೇಶ ಇರುತ್ತದೆ.



ಈ ಮೇಲ್ಕಂಡ ಆವಾದನೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ರವರು ಸನ್ 2007-08 ನೇ ಸಾಲಿನಲ್ಲಿ 'ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಆಯ್ಕೆಯಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯನ್ನು ಹಾಗೂ ರಾಯಚೂರಿನ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್ ಆಫ್ ಇಂಡಿಯಾದಿಂದ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಉಳಿತಾಯ ಖಾತೆ ಸಂಖ್ಯೆ 30195767743 ನೇದ್ದ ಪಾಸ್ ಶೀಟ್‌ಗಳನ್ನು ತಂದು ಹಾಜರುಪಡಿಸಿದ್ದು, ಅವುಗಳನ್ನು ಪರಿಶೀಲಿಸಲು ಈ ಕೆಳಗಿನಂತೆ ಇರುತ್ತದೆ.

1) ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯನ್ನು ಗ್ರಾಮ ಸಭೆ ಮಾಡದೇ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ರವರು ತಮಗೆ ಬೇಕಾದವರನ್ನು ಆಯ್ಕೆ ಮಾಡಿ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಗ್ರಾಮ ಸಭೆಯ ನಡವಳಿಯಾಗಲೀ, ರಜಿಸ್ಟರ್ ಆಗಲೀ ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ.

67. As per the Ex.P-5 page no. 43745 beneficiaries selected in the year 2007-08 under the respective housing scheme. DGO produced Ex.D-9 page no. 675-689 in respect of the grama sabha proceedings taken place in the said grama panchayath. As per the said document on 30.12.2006 grama sabha conducted in Raghunathanahalli within the limits of Jaagir venkatapura grama panchayath. As per the said grama sabha proceedings 7 beneficiaries were selected under the housing scheme for the year 2006-07. Further in the said document DGO produced grama sabha proceedings held at Haralappanahuda village within the limits of the Jaagir venkatapura village selected the 3 beneficiaries under the housing scheme but date of grama sabha and year of the scheme not mentioned. Further in the said document DGO produced grama sabha proceedings held at Halavenkatapura within the limits of the Jaagir venkatapura village selected the 5 beneficiaries under the housing scheme but date of grama sabha and

an

year of the scheme not mentioned. Further in the said document DGO produced grama sabha proceedings held at Sultanapura village dtd: 6.1.2007 within the limits of the Jaagir venkatapura village selected the 11 beneficiaries under the housing scheme but year of the scheme and name of the beneficiaries are not mentioned. Further produced the grama sabha proceedings held at Muranapura on 9.1.2007 under the ashraya scheme selected 6 beneficiaries in the year 2007-08. Further produced the grama sabha proceedings held at Pathepura on 17.1.2007 under the ashraya scheme selected 6 beneficiaries in the year 2007-08. The said proceedings not related to the members of the beneficiaries shown in the Ex.P-5 page no. 437 who were selected as a beneficiaries in the year 2007-08. It clearly depicts that the DGO as secretary of the said grama panchayath not maintained the proper records in respect of selection of beneficiaries under the ashraya scheme and also there is no proper document available in the record to show that the said grama panchayath conducted the grama sabha as per the guidelines of the ashraya scheme in the respective village and selected the beneficiaries as per guidelines of the said scheme. There is no material evidence from the side of the DGO to disbelieve the evidence of the PW-2 Investigating officer and his report Ex.P-4. Thereby the disciplinary authority succeeded to prove the charge No. (i) leveled against the DGO.

Charge No. (j):- ಜೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ,

ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ



ಪ್ರತಿ ಫಲಾನುಭವಿಗೆ ನಿಗದಿಗೊಳಿಸಿದ ರೂ.25,000/- ಕ್ಕೆ ಬದಲು (1) ಶ್ರೀ ಶರಣಬಸವ, (2) ಶ್ರೀ ದುರ್ಗಪ್ಪ (3) ಶ್ರೀ ಬಸವರಾಜ (4) ಶ್ರೀ ನರಸಪ್ಪ (5) ಶ್ರೀಮತಿ ನಾಗರತ್ನ (6) ಶ್ರೀಮತಿ ಗೌರಮ್ಮ ಮತ್ತು (7) ಶ್ರೀ ಶಿವಪ್ಪ ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳನ್ನು (8) ಶ್ರೀಮತಿ ಶ್ರೀದೇವಿ ಮತ್ತು (9) ಶ್ರೀಮತಿ ಮಾನಿಕಮ್ಮ ರವರಿಗೆ ತಲಾ ರೂ.35,000/- ಗಳನ್ನು (10) ಶ್ರೀ ವೆಂಕೋಬ ಮತ್ತು (11) ಶ್ರೀಮತಿ ಮಹದೇವಿಯವರಿಗೆ ತಲಾ ರೂ.29,000/- ಪಾವತಿ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ದಿನಾಂಕ 27.08.2008ರ ಚೆಕ್ಕ್ಯ ಸಂ. 025821ರಡಿ ರೂ.80,000/-ನ್ನು ಪಡೆದುಕೊಂಡು ಶ್ರೀ ನರಸಿಂಹಲು ರವರಿಗೆ ತಲಾ ರೂ.30,000/-ಗಳ ಎರಡು ಚೆಕ್ಕ್ಯ ಕೊಡುವ ಮೂಲಕ ರೂ.15,000/-ದಿಂದ ರೂ.20,00,000/-ದವರೆಗೆ ದುರುಪಯೋಗಪಡಿಸಿ ಕೊಂಡಿರುತ್ತೀರಿ.

68. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 439-455 and Ex.D-10 page no. 690-696 and Ex.D-11 page no. 697-730 are the documents related to the charge (j). PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

“2) ಆಯ್ಕೆ ಮಾಡಿದ ಫಲಾನುಭವಿಗಳಿಗೆ ನಾಲ್ಕು ಕಂಪುಗಳಲ್ಲಿ ಹಣವನ್ನು ಕೊಡಬೇಕಾಗಿರುತ್ತದೆ ಆದರೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ರವರು ಕೂಡಿಕೊಂಡು ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಲ್ಲಿಯ ಕೆಲವು ವ್ಯಕ್ತಿಗಳಿಗೆ ಸರ್ಕಾರ ನಿಗದಿಪಡಿಸಿದ್ದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಹಣ ಚೆಕ್ಕ್ಯಗಳನ್ನು ನೀಡಿದ್ದು ಅಲ್ಲದೇ ಈ ಯೋಜನೆಯಲ್ಲಿ ಚೆಕ್ಕ್ಯಗಳನ್ನು ಯಾರಿಗೆ, ಎಷ್ಟು ಕಂಪುಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ ಅನ್ನುವ ಬಗ್ಗೆ ಯಾವುದೇ ವಹಿಯನ್ನು ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ.

3) ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಫಲಾನುಭವಿಗಳು ಮನೆಗಳನ್ನು ಕಟ್ಟಿಕೊಂಡ ನಂತರ ಸದರಿ ಮನೆಗಳನ್ನು ನೋಂದಣಿ ಮಾಡಿಸಿಕೊಡಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ರವರು ಕೂಡಿಕೊಂಡು ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಗಳನ್ನು ನೋಂದಣಿ ಮಾಡಿಸಿಕೊಟ್ಟಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಈ ಬಗ್ಗೆ ಯಾವುದೇ ಕಡತವನ್ನು ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ.

೨

4) ಸನ್ 2007-08 ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆಗಳನ್ನು ಕಟ್ಟಿಕೊಳ್ಳಲು ಸರ್ಕಾರದಿಂದ ತಲಾ ಒಬ್ಬ ಫಲಾನುಭವಿಗೆ 25,000/- ರೂ: ಗಳನ್ನು ನಿಗದಿಪಡಿಸಿರುತ್ತಾರೆ. ಸನ್ 2007-08 ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಗ್ರಾಮ ಸಭೆ ಮಾಡದೇ, ಒಟ್ಟು 45 ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಸರ್ಕಾರ ನಿಗದಿಪಡಿಸಿದಂತೆ 3 ಕಂತುಗಳಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಖಾತೆಗಳಿಗೆ ಚೆಕ್ ನೀಡಿದೇ, ನಿಗದಿಪಡಿಸಿದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಹಣದ ಚೆಕ್‌ಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಉಳಿತಾಯ ಖಾತೆ ನಂ 30195767743 ನೇದ್ದರ ದಿನಾಂಕ: 01-04-2006 ರಿಂದ 31-03-2011 ರವರೆಗೆ ಪಾಸ್‌ಶೀಟ್‌ನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಈ ಕೆಳಗಿನ ಚೆಕ್‌ಗಳನ್ನು ಜಾಗೀರ್ ವೆಂಕಟಾಪೂರ್ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಿ.ಡಿ.ಓ. ದೊಡ್ಡ ಬಸ್ಸಪ್ಪ ಹಾಗೂ ಅಧ್ಯಕ್ಷರಾದ ಚಿನ್ನಾರೆಡ್ಡಿ ರವರು ಕೂಡಿಕೊಂಡು ಸರ್ಕಾರ ನಿಗದಿಪಡಿಸಿದಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಹಣವನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ಚೆಕ್‌ಗಳನ್ನು ನೀಡಿ ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ತಮ್ಮ ಸ್ವಂತಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬರುತ್ತದೆ.

69. The DGO in his oral statement has admitted that at the relevant time, he was working as Secretary of Jagir Venkatapur Grama Panchayath. The payment of benefits under different schemes were drawn by DGO and the then President of Grama Panchayath through cheques.

70. The DGO has produced Ex.D10 and D11 to deny the charge (j). Ex.D10 relates to disbursement of benefits to selected beneficiaries for construction of houses.

71. As per the directions contained for payment of benefits to selected beneficiaries of Housing Schemes in terms of para 1.9.5, the amount to be disbursed at different stages of construction as follows:-

- | | | |
|-------|--|-------|
| (i) | Completion of foundation level | - 25% |
| (ii) | Construction of walls | - 25% |
| (iii) | Completion of roof level | - 25% |
| (iv) | Completion of house making the House habitable | - 25% |

72. The benefits extended to beneficiaries shall be distributed at different stages after uploading the photographs of different stages of construction in respect of beneficiaries and the amount shall be transferred directly to the bank account of beneficiaries.

73. As per Paragraph 1.8.1, all beneficiaries shall open Bank account. As per Paragraph 1.8.2, after identifying the beneficiaries, the accounts of beneficiaries shall be transferred to the local branches.

74. As per Paragraph 1.8.3 the account opening shall be informed to the beneficiaries through SMS if they have mobile facility.

75. In view of the above, it is impermissible to pay the benefits to the beneficiaries at a stretch. The DGO was prohibited to pay the benefits to the beneficiaries through bearer cheques. These mandatory instructions were issued in the interest of beneficiaries.

76. In the instant inquiry, as per the bank statement (Ex.P4), the bank account held in the name of MD RGRHCL Bangalore IAY A/c. Jagir Venkatapur Grama Panchayath, Jagir Venkatapur, Raichur Branch bearing A/c. No.30195767743 was operated by DGO and the then President at the relevant time.

77. Ex.D9 produced by DGO shows the list of beneficiaries selected by Grama Panchayath under Resolutions dated 30/12/2006, 6/1/2007, 9/1/2007, 17/1/2007 and two undated Resolutions. The names of beneficiaries are as follows:-

ga

Sl. No.	Date of Resolution	Names of Beneficiaries selected
1	30/12/2006	1) Smt. Shanthamma Anjanappa Madar 2) Smt. Hazarabi Babusab Rasthapur 3) Smt. Yankamma Thippanna Bedar 4) Smt. Shashikala Mahadevappa Hireddi 5) Smt. Budemma W/o. Basavaraj Waddar 6) Smt. Yankamma W/o. Doddanagapa
2	Undated	7) Smt. Uchamma W/o. Ajmeer Pasha 8) Smt. Hussainabi W/o. Bhavasab 9) Smt. Haleemabi W/o. Fakira Naik.
3	Undated	10) Smt. Nagamma W/o. Venkatesh 11) Smt. Paddamma W/o. Devegowda 12) Smt. Shivamma W/o. Krishna 13) Smt. Govindamma W/o. Hanumantha 14) Smt. Shivamma W/o. Ramesh
4	6/1/2007	15) Smt. Hampamma W/o. Mallappa
5	9/1/2007	16) Smt. Basamma W/o. Yellapa Kurli 17) Smt. Basamma W/o. Ganganna Kurli 18) Smt. Shankamma W/o. Basavaraj Bagli 19) Smt. Shashikala W/o. Jambanna Meti 20) Smt. Karemma W/o. Basavaraj 21) Smt. Mallamma W/o. Ramanna
6	17/1/2007	22) Smt. Manikamma W/o. Mahadevappa 23) Smt. Sharanamma W/o. Lankappa 24) Smt. Gangamma W/o. Veerabhadraswamy 25) Smt. Soubhagyamma W/o. Doddanarasappa 26) Smt. Lakshmi W/o. Siddappa 27) Smt. Bhanu W/o. Chandpasha

78. The List of beneficiaries selected under Indira Awas Scheme for the year 2007-08 by Jagir Venkatapur Grama Panchayath submitted by the Investigating officer (Deputy Superintendent of Police, Karnataka Lokayukta, Raichur) is as follows:-

Sl. No.	Name of beneficiary	Caste	Village
1.	Sri Venkoba S/o. Anjinaiah	General	Fathepur
2.	Syed Bhanu W/o. Shalam	Muslim	Fathepur
3.	Mahadevi W/o. Thimmaiah	SC	Fathepur
4.	Asha Begum W/o. Sheikh Khaza Hussain	Muslim	Fathepur

an

5.	Gouramma W/o. Nagappa	General	Gonal
6.	Hanumanthi W/o. Mallaiiah	General	Gonal
7.	Sarojamma W/o. Veeresh	General	Gonal
8.	Vanajakshi W/o. Devappa	SC	Gonal
9.	Anuradha W/o. Hanumantha	SC	Gonal
10.	Kuntibasamma W/o. Basanagoud	General	Gonal
11.	Gouramma W/o. Sannaveeresh	General	Gonal
12.	Sharanamma W/o.Yankappa (Chinnammanur)	General	Hal Venkatapur
13.	Gouramma W/o.Shekarappa	General	Jagir Venkatapur
14.	Parvathamamma W/o.Gurupadappa	General	Jagir Venkatapur
15.	S.Nagarathnamma W/o.Thippanna	S.T	Jagir Venkatapur
16.	Mookappa S/o.Sanna Hanumantha	S.T	Jagir Venkatapur
17.	Amaramma W/o. Ranganna	S.T.	Jagir Venkatapur
18.	Kenchamma W/o. Anjinayya	S.C	Jagir Venkatapur
19.	Veeramma W/o.Bhimeshappa	S.C.	Jagir Venkatapur
20.	Narasamma W/o. Katteppa	General	Jagir Venkatapur
21.	Maremma W/o. Amarappa	General	Jagir Venkatapur
22.	Renukamma W/o. Mallesh	General	Jagir Venkatapur
23.	Meenakshi W/o. Sharanappa	General	Jagir Venkatapur
24.	Bettamma W/o.Hanumantha	General	Jagir Venkatapur
25.	Zeenath Begum W/o.Jaffar Ali	Muslim	Jagir Venkatapur
26.	Parvathamamma W/o.Shivaraj	General	Jagir Venkatapur
27.	Narasamma W/o.Polappa	S.C.	Jagir Venkatapur
28.	Balamma W/o. Anjayya	S.C	Jagir Venkatapur
29.	Nagamma W/o. Erappa	S.C.	Jagir Venkatapur
30.	Kavya W/o.Devendrappa	General	Jagir Venkatapur
31.	Shahaja Begum W/o.Hazarath Ali	Muslim	Jagir Venkatapur
32.	Susheelama W/o.Channabasayya	General	Jagir Venkatapur
33.	Nirmala W/o. Basavaraj	S.C.	Muranpur
34.	Rathnamamma W/o. Mahadevappa	S.T	Muranpur
35.	Parvathamamma W/o. Durganna	S.T.	Muranpur
36.	Mallamma W/o. Thayappa	General	Raghanathahalli
37.	Savaremma W/o.Narasappa	S.C.	Raghanathahalli
38.	Sarojamma W/o. Hanumantha	S.C.	Raghanathahalli
39.	Renukamma W/o. Ravi	S.C	Sulthanpur
40.	Ameer Hamza W/o.Fakirsab	Muslim	Sulthanpur
41.	Neelamma W/o.Sharanappa	S.C	Sulthanpur
42.	Mallamma W/o. Sabappa	General	Sulthanpur
43.	Vijayalakshmi W/o.Venkatareddy	General	Sulthanpur
44.	Honnamamma W/o.Bhimanna	S.C.	Sulthanpur
45.	Basavaraj S/o. Mahadevappa	S.C.	Sulthanpur

am

79. In the investigation report Ex.P4 submitted by Deputy Superintendent of Police, Karnataka Lokayukta, Raichur the DGO has been described as Panchayath Development Officer of Jagir Venkatapur Grama Panchayath, instead of describing DGO as Secretary of Jagir Venkatapur Grama Panchayath.

80. In the oral statement of DGO as DW-1 he has stated that he was working as Secretary of Jagir Venkatapur Grama Panchayath from June 2008 to February 2009. The DGO has not furnished documents to show that he was relieved from the post of Secretary, Jagir Venkatapur Grama Panchayath in February 2009. His oral statement is falsified by the letter dated 19/3/2009 Ex.D6 along with the then President of Grama Panchayath issued from Jagir Venkatapur Grama Panchayath to the Manager, Pragathi Grameena Bank, Kalmal in which the DGO has signed as Secretary of Jagir Venkatapur Grama Panchayath. As per Ex.D7, the DGO has signed the letter on 19/3/2009 as Secretary of Jagir Venkatapur Grama Panchayath, which was addressed to the Manager, Pragathi Grameena Bank, Kalmal requesting the Manager to credit the amount stated therein to the SB accounts of persons stated in the said letter. Further, The DGO had issued cheque bearing No.411039 of Thungabhadra Gramin Bank, Kalmal Branch to one Sri Mallappa S/o.Neelakantappa for a sum of Rs.9,009/-. The DGO has signed the cheque along with the then President of Grama Panchayath. These documents show that the DGO was working as Secretary of Jagir Venkatapur Grama Panchayath, till 17/4/2009.

81. As per the Bank Extract (Part of Ex.P4) after 17/4/2009, the amounts are debited in the bank account through clearance of cheques. There is not even a single cheque through which cash payment was made in favour of persons.

Jan

The cheques issued after 17/4/2009 were all account payee cheques. The DGO had drawn the amount through self cheques and issued bearer cheques starting from 2/8/2008 till 17/4/2009 to misappropriate the amount.

82. On perusal of the Investigation Report Ex. P-4, List of beneficiaries selected as per Ex.D-9 and Extract of Bank statement operated by DGO and the then President of Jagir Venkatapur Grama Panchayath, it is proved that the DGO has misappropriated in a sum of Rs.11,44,000/-. The modus operandi of DGO for misappropriation of above amount was as follows:-

PART-I

83. As per the Bank Statement the DGO has drawn the following amounts through self cheques

Sl. No.	Date of withdrawal	Cheque No.	Amount
1	27/08/2008	025821	80,000
2	06/10/2008	033978	5,000
3	06/10/2008	033982	12,000
4	30/12/2008	035855	15,000
5	31/12/2008	035866	25,000
6	31/12/2008	035865	25,000
7	05/01/2009	035871	10,000
	Total		1,72,000

PART-II

84. As per the Bank Statement, the DGO has issued bearer cheques in the names of following persons.

Sl. No.	Date of withdrawal	Cheque No.	Amount	Name of person to whom cheque was issued.
1	02/08/2008	025818	30,000	Sri Sharanabasappa (not a beneficiary)
2	21/08/2008	025822	20,000	Sri Channabasava (not a beneficiary)
3	30/08/2008	025820	30,000	Sri Durgappa

				(not a beneficiary)
4	11/09/2008	025834	30,000	Sri Basavaraj Beneficiary
5	16/09/2008	025836	20,000	Smt. Nagamma (beneficiary)
6	20/09/2008	025819	30,000	Sri Narasappa (not a beneficiary)
7	01/10/2008	033996	15,000	Smt. Padmavathi (not a beneficiary)
8	03/10/2008	033986	12,000	Smt. Balamma (Beneficiary)
9	03/10/2008	033987	12,000	Smt. Narasamma (Beneficiary)
10	07/10/2008	025835	30,000	Sri Narasimhalu (not a beneficiary)
11	16/10/2008	035806	15,000	Smt. Padmavathi (not a beneficiary)
12	16/10/2008	035807	10,000	Sri Yenkoba (Beneficiary)
13	17/10/2008	035810	13,000	Smt. Narasamma (Beneficiary-Double payment)
14	17/10/2008	035809	13,000	Smt. Basamma (Beneficiary)
15	20/10/2008	035823	25,000	Smt. Nagamma (Beneficiary - double payment)
16	20/10/2008	035822	25,000	Smt. Chandramma (not a beneficiary)
17	21/10/2008	035825	15,000	Smt. Parvathi (not a beneficiary)
18	26/12/2008	035841	5,000	Smt. Balamma (Beneficiary-Double Payment)
19	26/12/2008	035839	5,000	Smt. Nagamma (Beneficiary - double payment)
20	29/12/2008	035853	10,000	Smt. Yellamma (not a beneficiary)
21	29/12/2008	035852	10,000	Smt. Amaramma (Beneficiary)
22	29/12/2008	035840	5,000	Smt. Narasamma (Beneficiary-Double payment)
23	26/02/2009	035835	15,000	Smt. Eramma

Ja

				(Beneficiary)
24	27/02/2009	035881	25,000	Smt. Chandramma (not a beneficiary)
25	27/02/2009	035882	25,000	Smt. Govindamma (Beneficiary)
26	28/02/2009	035831	25,000	Sri Rajashekar H (not a beneficiary)
27	28/02/2009	035880	25,000	Sri Dharmaraj (not a beneficiary)
28	05/03/2009	035832	30,000	Smt. Nagarathna (Beneficiary)
29	06/03/2009	035889	35,000	Smt. Sridevi (not a beneficiary)
30	06/03/2009	035890	35,000	Smt. Manikamma (Beneficiary)
31	06/03/2009	035884	30,000	Smt. Gouramma (Beneficiary)
32	06/03/2009	035883	25,000	Smt. Indiramma (not a beneficiary)
33	07/03/2009	035888	25,000	Smt. Parvathi (not a beneficiary)
34	07/03/2009	035879	7,000	Smt. Gouramma (Beneficiary-double payment)
35	07/03/2009	035886	20,000	Sri Narasimhalu (not a beneficiary)
36	09/03/2009	035891	20,000	Smt. Anuradha (Beneficiary)
37	09/03/2009	035892	20,000	Smt. Gouramma (Beneficiary-Double payment)
38	09/03/2009	035895	10,000	Smt. Sarojamma (Beneficiary)
39	09/03/2009	035893	12,000	Smt. Gouramma (Beneficiary-double payment)
40	09/03/2009	035894	10,000	Hanumanthi (Beneficiary)
41	09/03/2009	035896	10,000	Smt. Basamma (Beneficiary-Double payment)
42	09/03/2009	035987	10,000	Smt. Sharanamma (Beneficiary)
43	09/03/2009	035885	30,000	Sri Narasimhalu (not a beneficiary)
44	13/03/2009	035898	29,000	Sri Venkoba (Beneficiary)

am

45	13/03/2009	035902	10,000	Smt. Jamila (not a beneficiary)
46	16/03/2009	035899	29,000	Smt. Mahadevi (Beneficiary)
47	19/03/2009	035830	25,000	Sri Shivappa (not a beneficiary)
48	31/03/2009	035867	25,000	Sri Pornesh (not a beneficiary)
49	17/04/2009	035868	30,000	Sri Rajashekar (not a beneficiary)
	Total		9,72,000	

85. The Part-I statement relates to the amount drawn by DGO through self cheques and not accounted for. As per Part-I statement, the DGO had drawn a sum of Rs.1,72,000/- through self cheques and the amount was not accounted. The DGO has no power to draw the amount through self cheques. Therefore, he has misappropriated a sum of Rs.1,72,000/- as shown in Part-I.

86. The Part-II statement relates to bearer cheques issued to different persons by DGO. The DGO had issued bearer cheques in the names of beneficiaries stated at Sl. Nos. 4, 12, 21, 23, 25, 28, 30, 36, 38, 40, 42, 44 and 46 of Part - II statement, without supporting documents such as stages of construction and documents relating to construction of houses.

87. The DGO had issued bearer cheques to beneficiary Smt. Nagamma trice as shown at Sl. No.5, 15 and 19 of Part-II Statement. The DGO had issued bearer cheques to beneficiary Smt. Balamma twice as shown at Sl. No.8 and 18 of Part-II statement. The DGO had issued bearer cheques to beneficiary Smt. Narasamma trice as shown at Sl. Nos. 9, 13 and 22 of Part -II Statement. The DGO had issued bearer cheques beneficiary Smt. Basamma twice as shown at Sl. Nos. 14 and 41 of Part-II statement. The DGO had issued bearer cheques to beneficiary

an

Smt. Gouramma four times as shown at Sl.Nos. 31, 34, 37 and 39 of Part-II statement. The DGO had issued bearer cheques to beneficiary Sri Venkoba twice as shown in Sl. Nos. 12 and 44 of Part-II Statement.

88. The DGO has not produced the bank accounts held by the above persons. He has not furnished documents to show that the amount paid to beneficiaries through bearer cheques stated supra were received by beneficiaries. The DGO has not furnished documents relating to bank wherein the beneficiaries have encashed the cheques. It is proved that the above amounts were not reached the hands of beneficiaries.

89. Apart from the above, the DGO had issued bearer cheques to the persons stated at Sl. Nos. 1, 2, 3, 6, 7, 10, 11, 16, 17, 20, 24, 26, 27, 29, 32, 33, 35, 43, 45, 47, 48 and 49, who were not selected as beneficiaries under housing scheme by Jagir Venkatapur Grama Panchayath either during the year 2006-07 or during the year 2007-08.

90. As per the Bank Extract after 17/4/2009, the amounts are debited in the bank account through clearance of cheques. There is not even a single cheque through which cash payment was made in favour of persons. The cheques issued after 17/4/2009 were all account payee cheques. Hence, the DGO had drawn cash Rs.1,72,000/- through self cheques and issued bearer cheques, totally amounting to Rs.9,72,000/- in order to misappropriate the above amount.

91. Therefore, the DGO has created documents and misappropriated a sum of Rs.11,44,000/- in relation to charge (j). The Disciplinary Authority has proved the charge No.(j) levelled against DGO.

am

Charge No. (k):- ಕೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಹೆಚ್ಚು ಕೂಲಿಗಳು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ, ಕಡಿಮೆ ಜಾಬ್ ಕಾರ್ಡುದಾರರನ್ನು ನೇಮಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪ್ರೈವೆ ಕೆಲವೇ ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ಕೂಲಿ ಜಮಾ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಕೂಲಿ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ಒಂದನೇ ಎದುರುದಾರರು ಕೂಲಿಯ ಮೊತ್ತದ 5% ರಂತೆಯೂ, ನೀವು ಅ.ಸ.ನೌ. 10% ರಂತೆಯೂ ಅಕ್ರಮ ಸಂಭಾವನೆ (ಕಮಿಷನ್) ಪಡೆದಿರುತ್ತೀರಿ.

92. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. PW-2 Investigating officer in his report Ex.P-4 **stated as follows;**

10) ಕೇಂದ್ರ ಸರ್ಕಾರದ ಹಾಗೂ ಕೃಷಿ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಕನಸಿನ ಕೂಸಾದ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ ಕುಟಿತಗೊಳ್ಳಲಿಕ್ಕೆ ಕಾರಣವೇನೆಂದರೆ ಕಾಮಗಾರಿಯನ್ನು ಯಾರಾದರೂ ಮುಂದುವರೆದು ಕೂಲಿ ಜನರಿಗೆ ಕೆಲಸ ಕೊಡಲಿಕ್ಕೆ ಮುಂದುವರೆದರೆ ಅವರಿಗೆ ಕೂಲಿ ಹಣ ದಿನಾಲು ಕೂಲಿ ಮಂದಿ ಪೀಡಿಸುತ್ತಾರೆ. ಆ ಕೂಲಿ ಹಣವನ್ನು ಅಧ್ಯಕ್ಷರು ಕಾರ್ಯದರ್ಶಿ ಕೇಳಿದರೆ ಅಧ್ಯಕ್ಷರಿಗೆ 5% ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿ 10% ಕೂಲಿ ಹಣ ಕೊಟ್ಟರೆ ಕೂಲಿ ಹಣ ಮುಟ್ಟುತ್ತದೆ. ಇಲ್ಲವಾದರೆ ಮುಟ್ಟುವುದಿಲ್ಲ. ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿಗಳು ಇನ್ನೂ ಅನೇಕ ಕೆಲಸಗಳ ಎನ್.ಎಂ.ಆರ್. ಹಾಗೂ ಎಂ. ಬಿ. ಮಾಡದೇ ಹಣ ತಮಗೆ ಬೇಕಾದವರಿಗೆ ಕೊಟ್ಟು ಡ್ರಾ ಮಾಡಿದ್ದಾರೆ.

93. Considering the evidence of the PW-1 and 2 and document produced by both the side there is no specific evidence or material documents to show that the DGO and president of the said grama panchayath they have received 5% and 10% commission from the wage amount under the MGNREGA Scheme. Further the disciplinary authority not produced the document to show that the DGO had received 10% of commission amount as illegal gratification from the amount of wage under the MGNREGA Scheme.



Thereby disciplinary authority failed to prove the charge No. (k) framed against the DGO

Charge No. (l):- ಎಲ್) ನೀವು ಅ.ಸ.ನೌ. ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ, ನಿಮ್ಮ ಉತ್ತರಾಧಿಕಾರಿ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ ರವರಿಗೆ ಪ್ರಭಾರ ವಹಿಸಿಕೊಡುವಾಗ ಹಸ್ತಾಂತರಿಸದೆ ಕರ್ನಾಟಕ ಫೈನಾನ್ಸ್ ಕೋಡ್‌ನ ಭಾಗ-11ರ ನಿಯಮ 3 & 57ನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ;

94. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. The Ex.P-5 is the document collected by the Investigating officer from the successor of the DGO by name Sri. Mahadevappa the then Secretary of Jaagir venkatapura grama panchayath. Ex.D-1 to Ex.D-12 are the documents produced by the DGO it includes xerox copy of cash book in respect of the said grama panchayath. Considering the above said all the documents the said documents are all related to the working period of the DGO in the said grama panchayath. The said document itself depicts that the DGO as secretary of the said grama panchayath not properly maintained the grama panchayath records and accounts properly in accordance with **Karnataka Finance Code Part -11 Rules -3 and 57**. Further the DGO also not given proper explanation regarding not maintaining the records in the said grama panchayath during his report. Thereby the disciplinary authority succeeded to prove the charge No. (l) leveled against the DGO.



Charge No. (m):- ಎಂ) ನೀವು ಅ.ಸ.ನಾ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರ್ಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಅಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳ ಕಟ್ಟಡಗಳ ಪ್ರಗತಿ ಹಂತಕ್ಕನುಸಾರ ಪಡೆದು 4 ಹಂತಗಳಲ್ಲಿ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡದೇ ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ನೀಡಿದವರಿಗೆ ಒಂದೇ ಕಂತಿನಲ್ಲಿ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ,

95. Perused the evidence of Pw-1, PW-2 and DW-1, along with documents produced by both sides. Ex.P-5 page no. 439-455 (bank statement) and Ex.D-10 (cash book xerox copy) Ex.D-11 (payment register in respect of housing scheme). Except these documents DGO not produced the document to show that he has paid the grant amount stage by stage to the beneficiaries who have constructed the house under the housing scheme. As per the bank statement he has paid the entire amount at once through the cheque to the respective beneficiaries. The DGO has not given proper explanation regarding payment of grant amount to the respective beneficiaries at once through the cheque without follow the guidelines of the respective housing scheme.

96. Thereby the disciplinary authority succeeded to prove the charge No. (m) leveled against the DGO.

97. Perused the evidence of Pw-1, PW-2 and DW-1 along with documents produced by both sides. Ex.P- 1 and 2 are the complaint in form no. 1 and 2 submitted by the PW-1 and Ex.P-3 is the document submitted by the PW-1 along with the complaint (Page No. 106 to 122). It

an

includes the complaint submitted by the member of the grama panchayath and others to the CEO Zilla Panchayath Raichur on 10.11.2008 in respect of the charge leveled against the DGO. But PW-1 has not supported the allegation made in the complaint. PW-2 is the Investigating officer in the case who has submitted the detailed report dtd: 30.8.2014 i.e., Ex.P-4 along with the documents collected from the present Panchayath development officer of the Grama Panchayath which are marked as Ex.P-5. DW-1 is the DGO he has also produced the documents which are marked as Ex.D-1 to Ex.D-14 to defend himself. Considering the oral and documentary evidence of both the sides with reasons stated in charge No. (a) to (m) it clears that the DGO had not maintained the records in respect of the alleged work stated in the above said charges and further not followed the guidelines of the MGNREGA scheme and respective housing scheme at the time of implementation. It clears that the DGO committed the dereliction of duty and misappropriation of amount as stated in the above said charge. i.e., in total amount of Rs.14,79,950/-. Considering the same and reason stated in each charges leveled against the DGO, the disciplinary authority succeeded to prove the charge no. (a) to (j) and (l) & (m) and further the disciplinary authority failed to prove the charge no. (k) leveled against the DGO. Further the DGO responsible for the amount of Rs. 14,79,950/- which is misappropriated by him.



98. In the above said facts and circumstances, I hold that;

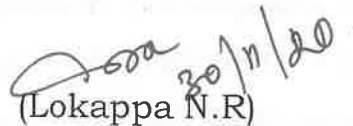
- (a) The Disciplinary Authority has proved charge (a) against DGO. The DGO is responsible for misappropriation in a sum of Rs.59,000/- under Charge (a);
- (b) The Disciplinary Authority has proved charge (b) against DGO. The DGO is responsible for misappropriation in a sum of Rs.37,000/- under Charge (b);
- (c) The Disciplinary Authority has proved charge (c) against DGO. The DGO is responsible for misappropriation in a sum of Rs.10,000/- under Charge (c);
- (d) The Disciplinary Authority has proved charge (d) against DGO. The DGO is responsible for misappropriation in a sum of Rs.59,400/- under Charge (d);
- (e) The Disciplinary Authority has proved charge (e) against DGO. The DGO is responsible for misappropriation in a sum of Rs.25,000/- under Charge (e);
- (f) The Disciplinary Authority has proved charge (f) against DGO. The DGO is responsible for misappropriation in a sum of Rs.38,048/- under Charge (f);
- (g) The Disciplinary Authority has proved charge (g) against DGO. The DGO is responsible for



- misappropriation in a sum of Rs.46,740/- under Charge (g);
- (h) The Disciplinary Authority has proved charge (h) against DGO. The DGO is responsible for misappropriation in a sum of Rs.60,762/- under Charge (h);
- (i) The Disciplinary Authority has proved charge (i) against DGO;
- (j) The Disciplinary Authority has proved charge (j) against DGO. The DGO is responsible for misappropriation in a sum of Rs.11,44,000/- under Charge (j);
- (k) The Disciplinary Authority has failed to prove charge (k) against DGO;
- (l) The Disciplinary Authority has proved charge (l) against DGO;
- (m) The Disciplinary Authority has proved charge (m) against DGO;

Thus, the DGO is responsible for causing misappropriation in a sum of Rs.14,79,950/-.

Hence, report is submitted to Hon'ble Upalokayukta for further action.


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru

i) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Sri.Channappa S/o Jambaiah member of Jaagir Venkatapur Village Panchayath in Raichur Taluk and district original
PW-2	Sri.S.B.Patil, S/o Basavanthappa Patil the then Dy.S.P., Karnataka Lokayukta Raichur original

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1 & 2	Ex.P-1 and 2 are the complaint in form no. 1 and 2 filed by PW-1 in Karnataka Lokayukta office.
Ex.P 3	Ex.P-3 are the document submitted by PW-1 along with the complaint in Karnataka Lokayukta.
Ex.P-4	Ex.P-4 is the investigation report dtd: 30.8.2014 of PW-2.
Ex.P5	Ex.P-5 are the documents enclosed to investigation report (271 sheets)
Ex.P6	Ex.P-6 is the comments submitted DW-1 to ARE-6, Karnataka Lokayukta Bangalore.

iii) List of witnesses examined on behalf of DGO.

DW-1	DGO Sri. Doddabasappa, the then Secretary, Jaagir Venkatapura grama panchayath Raichur Taluk, Raichur District original
------	---

iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is the document (annexure -A) pertaining to the funds for development in the year 2007-08 released by government and other documents.
Ex.D-2	Ex.D-2 is the order dtd: 24.10.2008 and other documents (annexure -B)

a

Ex.D-3	Ex.D-3 is the order dtd: 16.10.2008 and other documents (annexure -C).
Ex.D-4	Ex.D-4 is the documents relates to venkatakapura village drinking water and removal of silt (annexure -D).
Ex.D-5	Ex.D-5 is the documents related to construction of CD of Gonala village from Maramma Temple to Pada (annexure -E)
Ex.D-6	Ex.D-6 is the documents pertaining to the year 2007-08 of Jagir Venkatapura main road (annexure-F)
Ex.D-7	Ex.D-7 is the documents pertaining to the year 2007-08 of Jagir Venkatapura (annexure-G)
Ex.D-8	Ex.D-8 is the documents as per Annexure-H
Ex.D-9	Ex.D-9 is the documents as per Annexure-I
Ex.D-10	Ex.D-10 is the documents as per Annexure-J
Ex.D-11	Ex.D-11 is the documents as per Annexure -M
Ex.D-12	Ex.D-12 is the documents as per Annexure-L
Ex.D-13	Ex.D-13 is the letter dtd: 31.8.2018
Ex.D-14	Ex.D-14 is the extract of attendance register.

[Handwritten Signature]
20/11/20

(Lokappa N.R)
Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/162/2015/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **01/12/2020**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Doddabasappa, the then Secretary, Jagir Venkatapur Grama Panchayath, Raichur Taluk, Raichur District – presently working as Secretary, Kurdi Grama Panchayath, Manvi Taluk, Raichur District – Reg.

- Ref:- 1) Govt. Order No. ಸ್ರೂಪ 134 ಸ್ವಪಂಚಾ 2015, Bengaluru dated 20/3/2015.
- 2) Nomination order No.UPLOK-1/DE/162/2015, Bengaluru dated 27/3/2015 of Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Inquiry Report dated 30/11/2020 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru

The Government by its order dated 20/3/2015 initiated the disciplinary proceedings against Sri Doddabasappa, the then Secretary, Jagir Venkatapura Grama Panchayath, Raichur Taluk, Raichur District – Presently working as Secretary, Kurdi Grama Panchayath, Manvi Taluk, Raichur District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/162/2015 Bengaluru dated 27/3/2015 nominated Additional Registrar of Enquiries-5, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have

been committed by him. Subsequently, by Order No. UPLOK-1/DE/2016, dated 3/8/2016, Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Doddabasappa, the then Secretary, Jagir Venkatapura Grama Panchayath, Raichur Taluk, Raichur District -- Presently working as Secretary, Kurdi Grama Panchayath, Manvi Taluk, Raichur District was tried for the following charge:-

“ಅ.ಸ.ನೌ. ದೊಡ್ಡಬಸಪ್ಪ, ಆದ ನೀವು ಹಿಂದಿನ ಕಾರ್ಯದರ್ಶಿ ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ರಾಯಚೂರು ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀ ಚಿನ್ನಪ್ಪ ಬಿಣ್ಣೆ ಜಂಬಯ್ಯ ಮಂಚಲ ಪಂಚಾಯಿತಿ ಸದಸ್ಯರು ಜಾಗೀರ್ ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ ತಾಲ್ಲೂಕು ಇವರು ಶ್ರೀ ಚಿನ್ನಪ್ಪರಡ್ಡೆ, ಅಧ್ಯಕ್ಷರು, ವೆಂಕಟಾಪುರ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಇವರೊಂದಿಗೆ ಪಾಮೀಲಾಗಿ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ, ಸಿಬ್ಬಂದಿ ವೇತನ ಮತ್ತು ಜಲಾನಯನ ಯೋಜನೆಯಲ್ಲಿ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಸರ್ಕಾರದ ಬೊಕ್ಕಸಕ್ಕೆ ನಷ್ಟ ಉಂಟುಮಾಡಿದ್ದಾರೆಂದು ಆಪಾದಿಸಿ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತಕ್ಕೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಛೇರಿ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರಜ್ಞಾಪಿಸಿದವು ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ಈ ವಿಚಾರಣೆ ಕೊನೆಗೊಳಿಸುವುದು ತನಿಖೆಗಾಗಿ ಈ ಪ್ರಕರಣವನ್ನು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ಇವರಿಗೆ ವಹಿಸಿಕೊಡಲಾಯಿತು. ದಿ:30.8.2014ರಂದು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಮೇಲ್ಕಂಡ ತನಿಖಾವರದಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳು ಸಾಬೀತಾಗಿರುತ್ತದೆ:

ಎ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಸರ್ಕಾರವು ವಿಜುಗುಡಿ ನುಡಿದದ ರೂ.1,25,000/- ಅಭಿವೃದ್ಧಿ ಅನುಷ್ಠಾನದ ಶೇ.60ರಷ್ಟು ವಿದ್ಯುಚ್ಛಕ್ತಿ ಬಿಲ್ಲು ಪಾವತಿಸಿ ಉಳಿದ 40% ರಷ್ಟನ್ನು ಸಿಬ್ಬಂದಿ ವೇತನಕ್ಕೆ ಪಾವತಿ ಮಾಡದೆ, ರೂ.66,000/- ಗಳನ್ನು ಸಿಬ್ಬಂದಿಯ ಸಂಬಳಕ್ಕಿಂದು ಪಾವತಿ ಮಾಡಿ ಉಳಿದ ಹಣವನ್ನು ನೆಪಮಾತ್ರಕ್ಕೆ ಕೊಳವೆಬಾವಿಗಳ ಮೋಟಾರ್ ರಿಪೇರಿ, ಕಾಲುವೆ ಹೊಳೆ ತೆಗೆಸುವ ಕಾಮಗಾರಿ

ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳಿಗೆಂದು ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.59,000/- ಗಳ ಹಣವನ್ನು ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಬಿ) 2008ರಲ್ಲಿ ನೀಡಲಾಗಿದ್ದ ರೂ.50,000/- ಶಾಸನಬದ್ಧ ಅನುದಾನವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ವೇತನಕ್ಕಿಂದು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ನೀವು ರಸ್ತೆ ರಿಪೇರಿ, ಜಂಗಲ್ ಕಟಿಂಗ್, ಬೀದಿ ದೀಪ ನಿರ್ವಹಣೆ, ಡ್ರೈನೇಜ್ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸುವ ಮೂಲಕ ರೂ.37,900/-ನ್ನು ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಸಿ) 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಗಳು, ಬೆಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಯಚೂರುರವರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರಿನ ಸರಬರಾಜು ಯೋಜನೆಗೆಂದು ಬಿಡುಗಡೆ ಮಾಡಿದ ರೂ.12,200/- ಪೈಕಿ ರೂ.10,000/- ಗಳನ್ನು ನೀವು 2 ಗ್ರಾಮಗಳಲ್ಲಿ ವಿದ್ಯುತ್ ಬಲ್ಬ್ ಹಾಕಿಸಿದ್ದೇನೆಂದು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಡಿ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ವೆಂಕಟಾಪುರ ಗ್ರಾಮದಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಕೆರೆ ಹೂಳೆತ್ತುವುದು ಹಾಗೂ ಸುತ್ತಲೂ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸದೇ, 50 ಜನ ಕೂಲಿಕಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ ದಿನಾಂಕ 24.08.2008 ರಿಂದ 09.09.2008 ರವರೆಗೆ 55 ಕೂಲಿಕಾರರಿಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 11 ಜನ ಕಾರ್ಡುಗಳವರ ಖಾತೆಗೆ ರೂ.59,400/-ನ್ನು ಜಮಾ ಮಾಡುವ ಮೂಲಕ ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಇ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಗೋನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಮಾರೆಮ್ಮ ದೇವಸ್ಥಾನದಿಂದ ಪಾದದವರೆಗೆ ಸಿ.ಡಿ. ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 15 ಜನ ಕೂಲಿಗಳು ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದು, 12 ಜನ ದಿನಾಂಕ: 10/12/2008 ರಿಂದ 25/12/2008 ಕೂಲಿ ಮಾಡಿದ್ದಾರೆಂದು ಎನ್.ಎಂ.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿ ಯಾವ ಕೂಲಿ ಹೆಸರಿಗೂ ಹಣ ಜಮಾ ಮಾಡದೇ ರೂ.25,000/- ಗಳನ್ನು ಸ್ವಂತಕ್ಕೆ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಎಫ್) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನಲ್ಲಿ ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಕಲವರ್ತ ಕಾಮಗಾರಿಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೀಕರಣಕ್ಕೆಂದು ರೂ.60,000/- ಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಪಂಚಾಯತ್ ಅನುಮೋದನೆ ಪಡೆದು, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಸಾಹುಕಾರರ ಹೊಲದ ಹತ್ತಿರ ಪೈಪು ಕಿತ್ತು ಹಾಕಿ, ಹೊಸ ಪೈಪು ಹಾಕಿಸಲು ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ಪಡೆಯುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ 31 ಜುಲೈ ಕಾರ್ಡುಗಳನ್ನು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ್ಯೂ ದಿನಾಂಕ 14.12.2008ರಿಂದ 29.12.2008ರವರೆಗೆ 31 ಜನರಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿ ಕೇವಲ 8 ಜನರ ಹೆಸರಿಗೆ ರೂ.38,048/- ನ್ನು ಜಮಾ ಮಾಡಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಬಿ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ 2007-08ನೇ ಸಾಲಿನ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿ ಅರಣ್ಯೀಕರಣಕ್ಕೆಂದು ರೂ.80,000/- ಗಳ ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ಪಡೆದು ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಿರಾಕರಿಸದಿದ್ದಾಗ್ಯೂ ಆ ಹಣವನ್ನು ಮರಳಿ ಪಡೆದು ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಗ್ರಾಮದ ಹಳ್ಳದ ಸಮೀಪ ಆರ್.ಸಿ.ಸಿ. ಕಲವರ್ತ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆಂದು ಅರ್ಜಿ ಕರೆಯಲಾಗಿ, 39 ಜನ ಕೆಲಸಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಆ ಪೈಕಿ 38 ಕೂಲಿಗಳಿಗೆ ದಿನಾಂಕ 01.01.2009ರಿಂದ 15.01.2009ರವರೆಗೆ ಕೆಲಸ ಕೊಟ್ಟಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ 10 ಜನ ಕೂಲಿಕಾರರಿಗೆ ರೂ.46,740/- ನ್ನು ವರ್ಗಾಯಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಆ ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ;

ಹೆಚ್) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿ ಜಾಗೀರ್ ವೆಂಕಟಪುರ ಬಸ್ ಸ್ಟಾಂಡಿನಿಂದ ಕಿರಿಯವರೆಗೆ ಮತ್ತು ಹಳ್ಳದವರೆಗೆ ಕಾಲುವೆ ಹೊಳೆತ್ತುವ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೂಲಿಕಾರರಿಂದ ಅರ್ಜಿ ಕರೆದು, 53 ಜನ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ 06.11.2008ರಿಂದ 18.11.2008ರವರೆಗೆ 57 ಜನ ಕೂಲಿಗಳಿಂದ ಕೆಲಸ ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೇವಲ 18 ಕೂಲಿಗಳ ಹೆಸರಿಗೆ

ರೂ.60,762/- ನ್ನು ಜಮಾ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಐ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಸಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡದೇ, ಕೇವಲ ಅಧ್ಯಕ್ಷರೇ ಆಯ್ಕೆ ಮಾಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಜೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಸಾಮೀಲಾಗಿ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಪ್ರತಿ ಫಲಾನುಭವಿಗೆ ನಿಗದಿಗೊಳಿಸಿದ ರೂ.25,000/- ಕ್ಕೆ ಬದಲು (1) ಶ್ರೀ ಶರಣಬಸವ, (2) ಶ್ರೀ ದುರ್ಗಪ್ಪ (3) ಶ್ರೀ ಬಸವರಾಜ (4) ಶ್ರೀ ನರಸಪ್ಪ (5) ಶ್ರೀಮತಿ ನಾಗರತ್ನ (6) ಶ್ರೀಮತಿ ಗೌರಮ್ಮ ಮತ್ತು (7) ಶ್ರೀ ಶಿವಪ್ಪ ರವರಿಗೆ ತಲಾ ರೂ.30,000/- ಗಳನ್ನು (8) ಶ್ರೀಮತಿ ಶ್ರೀದೇವಿ ಮತ್ತು (9) ಶ್ರೀಮತಿ ಮಾನಿಕಮ್ಮ ರವರಿಗೆ ತಲಾ ರೂ.35,000/- ಗಳನ್ನು (10) ಶ್ರೀ ವೆಂಕೋಬ ಮತ್ತು (11) ಶ್ರೀಮತಿ ಮಹದೇವಿಯವರಿಗೆ ತಲಾ ರೂ.29,000/- ಪಾವತಿ ಮಾಡಿ ಸ್ವಂತಕ್ಕೆ ದಿನಾಂಕ 27.08.2008ರ ಚೆಕ್ಕ್ ಸಂ. 025821ರಡಿ ರೂ.80,000/-ನ್ನು ಪಡೆದುಕೊಂಡು ಶ್ರೀ ನರಸಿಂಹಲು ರವರಿಗೆ ತಲಾ ರೂ.30,000/-ಗಳ ಎರಡು ಚೆಕ್ಕ್ ಕೊಡುವ ಮೂಲಕ ರೂ.15,000/-ದಿಂದ ರೂ.20,00,000/-ದವರೆಗೆ ದುರುಪಯೋಗಪಡಿಸಿ ಕೊಂಡಿರುತ್ತೀರಿ.

ಕೆ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚಿನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ ಸಾಮೀಲಾಗಿ ಹೆಚ್ಚು ಕೂಲಿಗಳು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಾಗ್ಯೂ, ಕಡಿಮೆ ಜಾಬ್ ಕಾರ್ಡುದಾರರನ್ನು ನೇಮಿಸಿಕೊಂಡಂತೆ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಆ ಪೈಕಿ ಕೆಲವೇ ಕೂಲಿಗಳ ಹೆಸರಿಗೆ ಕೂಲಿ ಜಮಾ ಮಾಡಿದ್ದು, ಅಲ್ಲದೇ ಕೂಲಿ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ಬಂದನೇ ಎದುರುದಾರರು ಕೂಲಿಯ ಮೊತ್ತದ 5% ರಂತೆಯೂ, ನೀವು ಅ.ಸ.ನೌ. 10% ರಂತೆಯೂ ಅಕ್ರಮ ಸಂಭಾವನೆ (ಕಮಿಷನ್) ಪಡೆದಿರುತ್ತೀರಿ.

ಎಲ್) ನೀವು ಅ.ಸ.ನೌ. ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ, ನಿಮ್ಮ ಉತ್ತರಾಧಿಕಾರಿ ಶ್ರೀ ಮಹಾದೇವಪ್ಪ ರವರಿಗೆ ಪ್ರಭಾರ ವಹಿಸಿಕೊಡುವಾಗ ಹಸ್ತಾಂತರಿಸದೆ ಕರ್ನಾಟಕ ಪೈನಾನ್ಸ್ ಕೋಡ್‌ನ ಭಾಗ-11ರ ನಿಯಮ 3 & 57ನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ;

ಎಂ) ನೀವು ಅ.ಸ.ನೌ. ಹಾಗೂ ಶ್ರೀ ಚನ್ನಾರೆಡ್ಡಿ, ಅಧ್ಯಕ್ಷರು, ಇವರೊಂದಿಗೆ
ಷಾಮೀಲಾಗಿ ಇಂದಿರಾ ಮತ್ತು ಆಶ್ರಯ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳ ಕಟ್ಟಡಗಳ
ಪ್ರಗತಿ ಹಂತಕ್ಕನುಸಾರ ಪಡೆದು 4 ಹಂತಗಳಲ್ಲಿ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡದೇ
ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ನೀಡಿದವರಿಗೆ ಒಂದೇ ಕಂತಿನಲ್ಲಿ ಬಿಡುಗಡೆ ಮಾಡಿ
ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ, ಆದ್ದರಿಂದ, ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ
(ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (i) ಮತ್ತು (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು
ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (l) & (m) against DGO Sri Doddabasappa, the then Secretary, Jagir Venkatapura Grama Panchayath, Raichur Taluk, Raichur District – Presently working as Secretary, Kurdi Grama Panchayath, Manvi Taluk, Raichur District and Disciplinary Authority has not proved the above charge (k) against DGO.

5. The inquiry officer has held that the DGO has misappropriated in all a sum of Rs.14,79,950/- by committing breach of trust, forgery, fabrication of public records and falsification of accounts.


6. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2041.

8. Having regard to the nature of charges ^{proved} against DGO Sri Doddabasappa and the amount of misappropriation, it is hereby recommended to the Government for imposing penalty of dismissal from service on DGO Sri Doddabasappa, the then Secretary, Jagir Venkatapura Grama Panchayath, Raichur Taluk, Raichur District – Presently working as Secretary, Kurdi Grama Panchayath, Manvi Taluk, Raichur District.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 1/12
Upalokayukta-1,
State of Karnataka,
Bengaluru

